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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No H 89491 / C-2 / NGT-46/2023

दिनांक
Date 21-2-2023

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.
E-mail - judicial-ngt@gov.in

Subject: Submission of Compliance report pursuant to the order dated 23.09.2022 passed by Hon'ble NGT in the matter of O.A. No. 985/2019 with O.A. No. 986/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh.

Sir,

In compliance of Hon'ble NGT order dated 23.09.2022 in the matter of O.A. No. 985/2019 with O.A. No. 986/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh the compliance report is being filed herewith, after approval from competent authority.

It is requested that the aforesaid compliance report may be presented before the Hon'ble Tribunal for kind consideration.

Encl: As above.

Yours faithfully,

(Rajendra Singh)
Chief Environmental Officer
Circle-2

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Compliance Report of directions issued by Hon'ble NGT order dated 23.09.2022 in the matter of O.A. No. 985/2019 with O.A. No. 986/2019 In Re : Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh WITH In Re : Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, Uttar Pradesh.

1. That Hon'ble Tribunal took up the matter on 23.09.2022 and reviewed the compliance status submitted by the U.P. Pollution Control Board and passed certain directions vide orders dated 23.09.2022. The relevant portion of the directions are reproduced below:

".....17. In view of above, it is patent that:

- i. Contaminated sites need to be remediated in terms of removing of the waste and transporting to TSDF, followed by due stabilization/immobilization.*
- ii. Contaminated chrome bearing groundwater needs to be remediated by appropriate methodology and plan executed in a time bound manner. UPPCB and CPCB may immediately find out suitability of setting up of pilot plant model to treat chromium by way of setting up of RO/Ultra/Nano – Filtration process and application of Biotechnology to remove chromium as being done at other places for removal of arsenic/fluoride. This may be done in next three months and the cost of such demonstration/model project may be borne through EC funds of the UPPCB.*
- iii. CPCB needs to get its directions dated 18/23.08.2022 implemented on priority apart from action referred to in Para 11(1) above and also on other issues in a time bound manner.*
- iv. UPPCB needs to monitor remedial measures to prevent pollution from tanneries in realistic manner issuing guidelines, roaster operations, sealing of drums/pedals, cutting down the production capacities, closing the tanneries till compliance is achieved.*
- v. NMCG needs to ensure that CETP at Jajmau is completed as already long delay has taken place.*

18. In view of above, let further action be taken expeditiously and report about compliance status as on 31.01.2023 filed by the State of UP on or before

15.02.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. CPCB and NMCG may also file their respective reports about compliance status in the like manner.

List for further consideration on 27.02.2023.....”

- 2.** That it is submitted that U.P. Pollution Control Board has filed the report to Hon'ble NGT on 21.09.2022 the part of the report is reproduced as follows:

..... That the Committee has finalized the rate as Rs. 11.583 per Kilogram for scientific and safe disposal of Chromium waste dumped at Khanchandpur, Rania, Kanpur Dehat through existing nearby TSDFs. The total cost for the disposal of approx. 85008 MT Chromium waste dumped at Khanchandpur Rania, Kanpur Dehat is estimated as approx. Rs. 98,46,47,664/-. The State Government has already released the fund of Rs. 48.44 Crore in the dedicated escrow account operated by District Magistrate, Kanpur Dehat for the same. At present signing of MoU and placing the work order to both TSDF operators is in progress and thereafter lifting, treatment and scientific disposal of chromium waste is slated to begin from 15.10.2022, after the rainy season, so as to avoid leaching of chromium which may take place in the ground water. It will take atleast further six months after start of work for complete disposal of dumped hazardous waste to TSDF. At present the entire area is covered by polythene sheet....

- 3.** That in continuation of that it is submitted that in order to lifting, treatment and scientific disposal of the lying Chromium waste at Khanchandpur, Rania, Kanpur Dehat, the MoU have been executed between the TSDF operators (M/s U.P. Waste Management Project & M/s Bharat Oil

and Waste Management Ltd., Kumbhi, Kanpur Dehat) and Additional District Magistrate(Admin) Kanpur Dehat on 05.11.2022 and work orders have been issued to the TSDF operators by Additional District Magistrate (Admin) Kanpur Dehat on 15.11.2022 for lifting, treatment and scientific disposal of chromium waste as per the rate decided by the committee constituted by Environment, Forest and Climate Change Department Government of U.P. vide letter no. 192/81-7-2022-44(writ)/2016 T.C-2 dated 26-05-2022. The copies of MoUs and work orders are being enclosed herewith and marked as **Annexure No-1 & 2**

4. That both the TSDF operators were directed to start the work from 17.11.2022. Both the TSDF operators started the work regarding completing the necessary formalities before start of the work such as construction of tyre washing platform, dust suppression arrangements, arrangement of weigh bridge, route chart for transportation of Chromium waste from dump site to TSDF facility, Demarcation of site for lifting the waste, fencing of the site by green net, installation of PTZ camera with connection to UPPCB's monitoring portal and construction of site office etc.
5. That it is submitted that a meeting of Committee and Sub Committee was again held on 22.11.2022 in hybrid mode to review the progress regarding completion of necessary formalities and both the TSDF operators were directed the complete all the formalities as per MoU at the earliest. Further a meeting with all the stakeholders was held under

chairmanship of ADM (Admin), Kanpur Dehat on 06.12.2022 to further review the progress, in which officers of weight and Measure Department, Toll Plaza officers of Kanpur-Itawa Highway, Public Work Department, Regional Office, U.P. Pollution Control Board and both the operators of TSDFs. In the meeting both the operators have informed that they have completed all the formalities.

6. That it is submitted that lifting of Chromium waste from the site to TSDFs started on 15.12.2022 and it is going on. Committee has ensured the scientific disposal of waste and suitable SoP has been devised by for the same. At the TSDFs, the weight of chromium waste are again measured and stored separately before stabilization. After stabilization the sample of the stabilized waste is collected and sent to Laboratory of Central Pollution Control Board, Delhi for TCLP test and after the results are found as per the prescribed standards for disposal in SLF, the operators are allowed to dispose in the SLF. The quantity of Chromium waste lifted from the site is also monitored through a mobile app developed by U.P. Pollution Control Board. Both the TSDF operators have lifted approx. 28596 MT chromium waste from dump site till 20.02.2023.
7. That Hon'ble NGT has directed *UPPCB and CPCB to find out suitability of setting up of pilot plant model to treat chromium by way of setting up of RO/Ultra/Nano – Filtration process and application of Biotechnology to remove chromium as being done at other places for removal of arsenic/fluoride.* That it is submitted that in compliance of above direction a

meeting was held through hybrid mode on 11.01.2023 regarding remediation of chromium contaminated ground water at Khanchandpur Rania, Kanpur Dehat. During meeting it was also informed that ground water remediation technology suggested in earlier approved DPR under NCEF project was pumped and Ex-situ treatment. Further strategy for remediation can be decided after present condition of ground water quality and extent/level of contamination at Chromium contaminated sites at Rania, Kanpur Dehat after monitoring of ground water from old /existing monitoring wells. Minutes of the first meeting held on 11.01.2023 and communicated vide letter dated 06.02.2023 are being attached herewith and marked as **Annexure No.-3**

8. That it is submitted that in the State of Uttar Pradesh, similar nature of ground water contamination containing hexavalent chromium is being remediated at Lohia Nagar, Ghaziabad through pump and treat method along with combination of treatment through bio-culture/micro organisms. So, technology already exists. A brief status regarding the technology is attached herewith and marked as **Annexure No. -4**
9. That it is submitted that U.P. Pollution Control Board had imposed Environmental Compensation of Rs. 280.01 Crore against 08 defaulting industries on 14.04.2022. Hon'ble NGT has revised the amount of Environmental compensation imposed by UPPCB, considering the appeal filed by industries vide order dated 05.12.2022,

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15.12.2022, & 16.01.2023 in Appeal Nos. 14, 15, 16, 17 and 18 of 2020. The detail of revised Environmental Compensation is as follows :

Sr.No.	Name & Address of industry	Environmental compensation amount imposed by the State Board (Rs.)	Revised environmental compensation amount by Hon'ble NGT (Rs.)
1	Chandani Chemicals Pvt. Ltd. Khanchandpur , Rania, Kanpur Dehat	27,40,62,295.00	23,09,31,000.00
2	HeilgerChem Pvt. Ltd. VIII.- Chiraura, Raipur, Rania, Kanpur Dehat	39,62,13,484.00	25,52,34,375.00
3	Rukmani Chemicals Pvt. Ltd. Rania, Kanpur Dehat	46,89,51,039.00	13,69,56,375.00
4	Amelia Textiles & Chemicals Pvt. Ltd. 23, Khanchandpur, Rania, Kanpur Dehat	14,61,66,558.00	11,92,50,000.00
5	Waris Chemicals Pvt Ltd. Khanchandpur, Rania, Kanpur Dehat	44,34,53,042.00	25,39,68,750.00
6	Cerulean Chemicals Pvt. Ltd. Khanchandpur, Rania, Kanpur Dehat	87,69,99,345.00	-
7	Kaleena Chemicals, Pvt Village Malo, GT Road, Chaubepur, Kanpur Nagar	18,02,72,088.00	-
8	Bharat Chemical Udhyog C/O Smt Tarannum Fatima W/o Shri Sahabuddin and Shri Sahabuddin S/o Mohd Nafees, 39/72, Majeed Ahmad Road, Kanpur Nagar and ShriIftekhharul Amin, ShriIqbal Ahsan, ShriWaqarul Amin	1,40,07,150.00	-

- 10.** That it is submitted that U.P. Pollution Control Board has also given direction vide letter dated 07.02.2023 to the concerned industries to deposit the environmental compensation as per the orders of Hon'ble NGT dated 05.12.2022, 15.12.2022, & 16.01.2023 in Appeal Nos. 14, 15, 16, 17 and 18 of 2020 with copy to District Magistrate, Kanpur Nagar for necessary action. The environmental

compensation has not been deposited by any industry till now. The copies of letter dated 07.02.2023 are enclosed herewith and marked as **Annexure No.-5**

- 11.** That it is submitted that U.P. Pollution Control Board is in the process to invite EoI also from various stakeholders to submit draft pilot plant project report for deciding possible technologies for ground water remediation at Khanchandpur Rania, Kanpur Dehat. That it is submitted that the work of ground water remediation could only be started after removal of lying chromium waste and stabilization of contaminated soil, so that their effect is ruled out from ground water. Latest ground water analysis is also required to be carried out to ascertain the extent of contamination of ground water in that area.
- 12.** There are 400 tanneries in Jajmau Kanpur which are established in approximately 7.431 sq. kilometre area within 50 meter to 1.0 Km distance from river Ganga. The smallest tannery is of 100 sq. meter area and largest is of 34500 sq. meter area. The tanneries are established since 1946 at Jajmau. Most of the tanneries are small scale tanneries and have only installed primary effluent treatment plant and the treated effluent is being treated through a common effluent treatment plant installed by State Government through indodutch assistance in 1992-93. That it is further submitted that there is no separate sewerage network in Jajmau area, where all the tannery units are situated, so untreated domestic sewage generated

from Jajmau area also gets mixed with industrial effluent which goes through conveyance channel into CETP.

- 13.** That it is submitted that the CETP at Jajmau, Kanpur is having capacity of 36 MLD to treat (combined effluent in ratio of 1:3) 9 MLD Tannery effluent & 27 MLD domestic sewage effluent. All the tannery units discharge primary treated effluent through conveyance channel, which is further pumped through 4 pumping stations into 36 MLD CETP designed to treat mixed effluent consisting of 9 MLD tannery effluent and 27 MLD domestic sewer.
- 14.** That the maintenance of conveyance channel, pumping stations and operation of CETP is done by Ganga Pollution Control Unit, U.P. Jal Nigam, Kanpur. The treated CETP effluent gets further diluted with treated effluent of 130 MLD, 43 MLD and 5 MLD STP at the premises of CETP Jajmau before finally discharged into irrigation channel for irrigation. The STPs are also operated and maintained by operator M/s Kanpur River Management Pvt Ltd, Kanpur selected by UP Jal Nigam.
- 15.** That, it is submitted that in order to control industrial pollution from tannery sector in Jajmau area, State Government has devised a short term and a long term plan so that pollution of river Ganga due to effluent from tanneries is completely stopped.

 - A.** That as a **Short Term Plan**, the strategy adopted is the improvement in compliance through enforcement measures as detailed below:

- a. That U.P. Pollution Control Board issued guidelines vide letter dated 08.06.2019 to assess the infrastructure of tannery units according to their permitted capacity in order to restrict tannery units to reduce the chances of overflow from pumping stations as well as excess effluent going into CETP.
- b. That it is submitted that UPPCB has sealed 169 drums & 47 Paddles in 92 tannery units associated with Pumping Station-03 (Wajidpur), 54 drums & 12 Paddles in 19 tannery units associated with Pumping Station-04 (Budhiyaghat), 13 drums & 07 Paddles in 12 tannery units associated with Pumping Station-01 (Chhabilepurwa) to control excess flow generation.
- c. That U.P. Pollution Control Board restricted the overall processing capacity of each tannery unit further to 50% of its consented capacity in order to reduce the chances of excess flow going to pumping stations and subsequently to CETP inlet.
- d. That U.P. Pollution Control Board implemented roster of operation of tannery units attached to different pumping stations. As per this roaster, tannery units attached to pumping station 1 and 3 are operated for first 15 days of the month and tannery units attached to pumping station 2 and 4 are operated for next 15/16 days of the month.

- e. That U.P. Pollution Control Board has informed that Surprise checks are conducted by UPPCB and Inter Departmental Teams as well as Third Party Institutions like IIT, HBTU, PCCRI, NEERI from time to time and actions are taken against the defaulter units as well as operator of CETP. The details of action taken in form of closure of tannery units is enclosed herewith and marked as **Annexure No. - 6.**
- f. That U.P. Pollution Control Board has imposed the environmental compensation against the defaulting units from time to time. Environmental Compensation of Rs 2.81 Crore imposed against 259 defaulter tannery units, out of which Environmental Compensation of Rs. 1.22 Crore has been deposited by 240 tannery units of Jajmau Kanpur. Recovery Certificate for recovery of Environmental Compensation has been issued by District Administration against 19 units.
- g. That U.P. Pollution Control Board has prosecuted 65 defaulter tannery units of Jajmau Kanpur under section 41/44 of Water (Prevention and Control of Pollution) Act 1974 in Special Court (Air and Water Pollution Control) Lucknow. Out of which 36 cases have been decided and conviction is done in 26 cases.
- h. That U.P. Pollution Control Board has imposed Environmental Compensation against the operator of CETP and STPs at Jajmau Kanpur i.e. Ganga Pollution

Control Unit, U.P. Jal Nigam, Kanpur / M/s Kanpur River Management Pvt Ltd, Kanpur from time to time on the basis of different defaults. The detail of imposition of Environmental Compensation is enclosed herewith and marked as **Annexure No. -7.**

- B.** That as a **Long Term Plan**, the strategy adopted involves construction of a new CETP and upgradation of existing PETPs along with adoption of cleaner technology.

That it is submitted that in order to improve the treatment capacity of existing tannery units of Jajmau, Kanpur, Central Government has taken effective initiation and for Jajmau Tannery cluster, National Mission for Clean Ganga, New Delhi has approved 20 MLD CETP (dilution based) worth Rs. 554 Crore, as per Hon'ble NGT direction. The proposal was consented by the tannery association and the Government of Uttar Pradesh. The member tannery units have committed to contribute Rs. 25 crore and has proposed to bear the estimated cost of Rs. 137 Crore for upgradation of their Primary Effluent Treatment Plants (PETPs). Rest 392 Crore will be borne by National Mission for Clean Ganga (NMCG). The Special Purpose Vehicle "Jajmau Tannery Effluent Treatment Association (JTETA)" of member tannery units and district administration headed by District Magistrate, Kanpur Nagar has been formed.

That the Jajmau Tannery Effluent Treatment Association (JTETA) has allotted the work of construction of CETP to M/s VA Tech Wa Bag Ltd. after finalizing the tender with approval from NMCG. NMCG has also appointed construction engineer to supervise the ongoing work and estimated time of completion is 13.08.2023. The new CETP is being constructed in the same premises of existing CETP and the treated effluent is proposed to be used for irrigation after dilution with treated STP effluent. NMCG has also reviewed the progress of installation of 20 MLD CETP on 06.02.2023 with concerning stakeholders.

After the construction of new 20 MLD CETP & allied structures like closed conveyance system to carry primarily treated effluent from member tannery units to CETP & CCRP and upgradation of existing PETP by tanneries, complete elimination of accidental discharge in river Ganga would be ensured.

- 16.** That it is submitted that Central Pollution Control Board has prepared a "Charter for Water Recycling and Pollution Prevention in Tanneries" in order to reduce the TDS in effluent generated from the tannery units by adopting cleaner technology and to minimize the quantity of waste. Central Pollution Control Board has given various directions to U.P. Pollution Control Board vide letter dated 18/23.08.2022. In compliance of above, UPPCB has issued directions vide letter dated 02.09.2022 under section 33-A of Water Act 1974 to all tannery units, for adopting cleaner

technology to minimize effluent quantity and use of chemicals as per the "Charter for Water Recycling and Pollution Prevention in Tanneries" in time bound manner and submit action plan for the same. Central Leather Research Institute (CLRI) has given license to 43 tannery units of Jajmau for use of Technology regarding waterless chrome tanning process. In continuation of adopting cleaner technology, M/s Solidaridad Asia (having technical collaboration with Neatherlands Enterprise Agency) has installed brush type desalting machine in 18 tannery units, fitted water meter in 30 drums of 20 tannery units, installed drum screen in 01 tannery unit, Screen Bar in 25 tannery units and tallow plant in 01 tannery unit of Jajmau, Kanpur. Besides above 2500 square feet tiles have been constructed from lime sludge obtained from 05 tannery units of Jajmau, Kanpur. Upgradation of PETP in 10 tannery units is also proposed by Solidaridad Kanpur Centre in Jajmau, Kanpur. The member tannery units have also submitted undertaking for upgradation of PETP before commissioning of the new 20 MLD CETP.

That it is submitted that a workshop at Kanpur Nagar has also been organized by CPCB and UPPCB with stakeholders and cleaner technology service providers regarding adoption of cleaner technology on 07-08 February 2023.

- 17.** That it is submitted that Government of Uttar Pradesh is committed, towards maintaining the water quality of river

Ganga and for ensuring compliance of orders of Hon'ble Tribunal.

The above compliance report is being placed for consideration of this Hon'ble Tribunal after approval from competent authority.

LUCKNOW

DATED : 21-02-2023



(Rajendra Singh)

Chief Environmental Officer
U.P. Pollution Control Board

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भारतीय गैर न्यायिक

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Rs. 100

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सत्यमेव जयते

ONE HUNDRED RUPEES

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

GC 130693

Agreement annexed.

Bansal Co
Uttar Pradesh Waste Management Project
(A Division of Re Sustainability Ltd.)
Plot No. 672 on NH-2 Sikandra Road, Vill. Kumbhi
Tehsil-Akbapur, Distt. Kanpur Dehat (U.P.)

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AGREEMENT

BETWEEN

M/S UTTAR PRADESH WASTE MANAGEMENT PROJECT (A DIVISION OF
RE SUSTAINABILITY LTD FORMERLY KNOWN AS RAMKY ENVIRO
ENGINEERS LIMITED) PLOT NO-672, VILLAGE-KUMBHI, TEHSIL-
AKBARPUR,

DISTRICT-KANPUR DEHAT (U.P)

AND

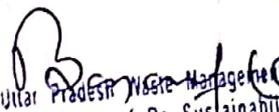
**ADDITIONAL DISTRICT MAGISTRATE (ADMIN.),
KANPUR DEHAT**

FOR

THE PROJECT TITLED

"Scientific disposal of chromium waste dumped near Village
Khanchandpur, Rania, District- Kanpur Dehat, U.P., by excavation,
transportation to TSDF site, testing the sample, stabilization and
disposal through TSDF situated at Village-Kumbhi, Tehsil-
Akbarpur, District Kanpur Dehat" in compliance of the
recommendations of the Committee constituted by Chief Secretary,
Government of U.P. in order to ensure the compliance of Hon'ble
NGT order dated 23.11.2021 in O.A. No. 985/2019.




Uttar Pradesh Waste Management Project
(A Division of Re Sustainability Ltd.)
Plot No 672 on NH-2 Sikandra Road, Vill. Kumbhi
Tehsil-Akbarpur, Distt. Kanpur Dehat (U.P.)

This agreement is made on this day of2022 between M/s Uttar Pradesh Waste Management Project (A Division of Re Sustainability Ltd formerly known as Ramky Enviro Engineers Limited) Plot No-672, Village- Kumbhi, Tehsil- Akbarpur, District- Kanpur Dehat and Additional District Magistrate (Admin), Kanpur Dehat on behalf of Uttar Pradesh Government.

The MoU shall be effective from the date of issue of work order by Additional District Magistrate (Admin), Kanpur Dehat.

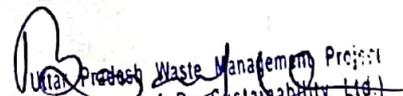
PREAMBLE

Hazardous waste illegally dumped at village Khanchandpur, Rania, Kanpur Dehat, Uttar Pradesh is proposed to be disposed through secured land fill site/ sites of Treatment, Storage & Disposal facility (here in after referred to as "TSDF") on payment basis.

The Chief Secretary, Government of U.P. has directed in the meeting held on 13.05.2022, to constitute a Committee comprising of Director & Head Waste Management Division-I, Central Pollution Control Board, Delhi, Member Secretary, U.P. Pollution Control Board, Director (Technical), National Mission for Clean Ganga, New Delhi and Additional District Magistrate (Admin.) Kanpur Dehat to fix the reasonable rates for lifting and safe disposal of dumped Chromium Waste through existing TSDFs in Kanpur Dehat. Accordingly a committee was constituted by Environment, Forest and Climate Change Department, Government of U.P. vide letter no. 192/81-7-2022-44(writ)/2016 T.C-2 dated 26-05-2022. This committee negotiated with both TSDF operators situated at Village-Kumbhi, Tehsil-Akbarpur, District-Kanpur Dehat and finalized the rate for safe disposal of dumped hazardous waste through TSDF.

The Chief Secretary, Govt. of UP has also directed to constitute a sub-committee comprising of Additional District Magistrate (Admin.) Kanpur Dehat, Executive Engineer, Public Work Department, Kanpur Dehat and Regional Officer, U.P. Pollution Control Board, Kanpur Dehat for monitoring at site/sites during execution of project work for lifting and safe disposal of dumped Chromium Waste through existing TSDFs in Kanpur Dehat and submit its physical and financial progress report to Committee from time to time. Accordingly a Sub-committee has been constituted vide letter no. 193/81-7-2022-44(writ)/2016 T.C-2 dated 26-05-2022.

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 Uttar Pradesh Waste Management Project
 (A Division of Re Sustainability Ltd.)
 Plot No. 672 on NH-2 Sikandra Road, Vill. Kumbhi
 Tehsil-Akbarpur, Distt. Kanpur Dehat (U.P.)

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The members of Sub-committee will coordinate, monitor and verify the bill of quantity for payment for the project activities at Kanpur Dehat.

NOW THEREFORE, IT IS HEREBY AGREED TO BY AND BETWEEN M/S UTTAR PRADESH WASTE MANAGEMENT PROJECT (A DIVISION OF RE SUSTAINABILITY LTD FORMERLY KNOWN AS RAMKY ENVIRO ENGINEERS LIMITED) PLOT NO-672, VILLAGE-KUMBHI, TEHSIL-AKBARPUR, DISTRICT-KANPUR DEHAT AND ADM (ADMIN), KANPUR DEHAT as follows:

1. PERIOD OF AGREEMENT

This Agreement shall come into effect from the date of issue of work order to 6 months and will remain in force till disposal of lying hazardous waste scientifically through TSDF, whichever happens earlier.

2. SCOPE OF WORK

The scope of work is as per the following:

- a) The scope of work will include Lifting, Transportation, Testing, Stabilization, & Disposal of Hazardous waste through Secured landfill (SLF). The Hexavalant Chromium i.e. Cr (VI) is needed to be reduced to Trivalent Chromium i.e. Cr (III) by addition of stabilization media or reagents (like sulphuric acid, FeSO_4 / Sodium Meta bi-Sulphite, lime, cement or any other stabilizing media/reagents). Treated Hazardous waste has to adhere to land filling guidelines as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- b) The quantity of material to be excavated and treated in the landfill comprises of chromium containing waste estimated to be 51,520 m³ (85008 MT). Out of which 80008 MT lying chromium waste has to be disposed scientifically, as per SOP, by M/s Uttar Pradesh Waste Management Project (A Division of Re Sustainability Ltd formerly known as Ramky Enviro Engineers Limited) Plot No-672, Village-Kumbhi, Tehsil-Akbarpur, District-Kanpur Dehat. In case of discrepancy between volume and weight, weight shall be the deciding criteria. The anticipated depth of excavation in this area is expected to be in the range of 1 to 3 meters below surface level, actual to be ascertained at the time of

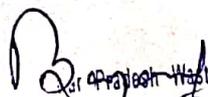
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Bansal
Uttar Pradesh Waste Management Project
(A Division of Re Sustainability Ltd.)
Plot No. 672 on NH-2 Sikandra Road, Vill. Kumbhi
Tehsil-Akbarpur, Distt. Kanpur Dehat (U.P.)

execution and decision of "Sub-Committee for monitoring of works" , shall be binding and final in this regard.

- c) The project executing agency shall ensure the Standard Operating Procedure (SOP) for waste treatment/stabilization in line with Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The hazardous waste has to be lifted on "As it is and where it is" basis and then transported, treated & disposed in SLF/TSDF.
- d) The TSDF operator will have to submit the details of common TSDF facility approved by State Pollution Control Board, authorization validity under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amended thereof from State Pollution Control Board, including plan to reduce/treatment & disposal of said waste.
- e) The work should be completed within 06 months from the date of aforesaid submission excluding the rainy season and any force majeure event.
- f) Sufficient space in landfill should be available to ensure disposal of complete quantity of stabilized waste.
- g) Lifted hazardous waste should be transported in leak proof, covered truck/dumper and should be taken through a pre-decided shortest route only. If there is variation in route due to unavoidable circumstances, the same is to be intimated in writing to Sub Committee.
- h) Hazardous waste should be weighed in Weigh Bridge assigned near site and again at TSDF. A log book shall be maintained for lifting the waste and giving registration no. of trucks and material lifted. Report format attached in Annexure-I. The details shall also be uploaded in the hazardous waste monitoring portal developed by UPPCB.
- i) Finger Print Analysis (FPA) of each truck entering the facility should be done. The report shall be kept in TSDF laboratory along with manifest as required.
- j) The waste shall be stabilized & Post Stabilization Analysis (PSA) is to be done. The report shall be kept in TSDF laboratory along with manifest as required. Inspection of stabilized waste can be carried out by representative of Sub Committee, in the presence of representative of TSDF Operator, before disposal

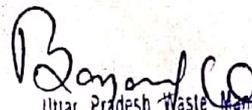



Bharat Waste Management Project
(A Division of Re Sustainability Ltd.)
Plot No. 672 on NH-2 Sikandra Road, Vill. Kumbhi
Mehsil-Akbapur, Distt. Kanpur Dehat (U.P.)

of waste into the landfill. The random samples collected during such inspection shall be shared with the TSDF operator as well as a third party NABL approved lab for testing. If at any time during inspection it is found that the waste is not fully stabilized then it will have to be re-stabilized at the operator's cost.

- k) The stabilized hazardous waste should be disposed in proper manner in pre-decided 3 dimensional grid patterns. Preferably separate space should be provided in the SLF for this or a dedicated cell of SLF can be made available for this stabilized waste.
- l) An initial payment of 2% of total finalized cost will be released as advance payment. Thereafter payment will be released on monthly basis after verification of Bill by Sub-committee constituted by Environment, Forest and Climate Change Department, Govt. of UP vide letter no 192/81-7-2022-44(writ)/ 2016 T.C-2 dated 26-05-2022. The bill shall contain the verified copies of authorized weigh bridge receipts and the TCLP test reports (FPA & PSA) from NABL accredited Laboratory. List of documents to be shared along with monthly bill are attached as Annexure II.
- m) ADM (Admin), Kanpur Dehat will facilitate to let the TSDF operator M/s Uttar Pradesh Waste Management Project (A Division of Re Sustainability Ltd formerly known as Ramky Enviro Engineers Limited) Plot No-672, Village-Kumbhi, Tehsil-Akbarpur, District-Kanpur Dehat to enter the illegal dump premises and lift the waste.
- n) The ESCROW account shall be maintained as per CPCB/ MoEF & CC guidelines.
- o) UPPCB is to give authorization to Sub Committee as a Generator/Custodian of the waste. Sub Committee should further authorize a representative to sign the manifest on behalf of the Sub Committee.
- p) The Committee is to ensure that the funds for the execution of the project is made available and that it is deposited in the separate ESCROW account with DM Kanpur Dehat and Operator of TSDF as signatory in the Bank.
- q) Subcommittee is to provide the authorization for the Scope of works within 7 days from the issuance for Letter of Award.

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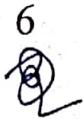


 Uttar Pradesh Waste Management Project
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 Plot No. 672 on NH-2 Sikandra Road, Vill. Kumbhi
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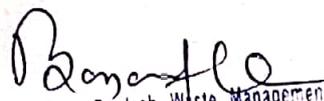
- r) The Committee shall provide the exemption of toll charges for all vehicles involved in execution of this project. It shall include but not be limited to the vehicles involved in excavation and transportation of waste, transportation of the reagents, transport of personnel, earth moving equipment etc.

3. ROLE AND RESPONSIBILITIES OF TSDF OPERATOR AND ADM (ADMIN), KANPUR DEHAT

3.1 RESPONSIBILITIES OF TSDF OPERATOR

- a) TSDF shall execute the project titled "Scientific disposal of chromium waste dumped near Village Khanchandpur, Rania, District- Kanpur Dehat, U.P., by excavation, transportation to TSDF site, testing the sample, stabilization, solidification using lime and cement or any other material, conforming TCLP test and disposal in a secured landfill at TSDF" for the total project cost of Rs. 92,67,32,664/= (Rs. Ninety Two Crore, Sixty Seven Lakh, Thirty Two Thousand, Six Hundred Sixty Four Only), including all taxes and Institute Over Heads (IOH) for a duration of 06 months as per the Scope of Work/ Terms of Reference mentioned in Agreement.
- b) The entire Process shall be executed in strict accordance to laid down norms /standards/protocol as defined in the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amended thereof.
- c) To limit waste being tracked off-site, rumblers shall be installed at the exit point of the excavation area. After the rumblers, the trucks/tippers shall be directed towards a wheel wash station before leaving the site. The wheel washing activity shall be performed using pressurized water jet, and the resulting effluent water shall be disposed at the TSDF as per HoWM Rules 2016.
- d) Wastes shall be stockpiled separately for stabilization and disposal at TSDF. All stockpiles shall be located within designated areas and placed on impermeable surface (concrete lined surface/HDPE lined surface/asphalted surface). Each of these stockpiles shall be identified using a unique lot number reflected in the hazardous waste manifests.

6



 Uttar Pradesh Waste Management Project
 (A Division of Re Sustainability Ltd.)
 Plot No. 672 on NH-2 Sikandra Road, Vill. Kunibhi
 Tehsil-Akbapur, Distt. Kanpur Dehat (U.P.)

- e) Composite samples of stabilized waste shall be analyzed to determine the efficacy of stabilization process in light of notified standards (leachate/TCLP extract) as prescribed in the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 before disposal to SLF at TSDF. The samples collected shall be analyzed in NABL accredited laboratory. The results of analysis shall periodically be submitted to the Sub-Committee.
- f) Additional Health & Safety considerations such as a Health & Safety Plan, Excavation Plan and a Traffic Management Plan; shall be prepared and got approved from the Sub-Committee, prior to start of the Project.
- g) Adequate precautionary measures for prevention of dust from excavation activities shall be undertaken at the Site as per HoWM Rules 2016. Some of these include (but are not restricted to) barricading of the area and/or use of water sprinklers in order to prevent excessive dust in the work areas, as per requirement and to the satisfaction of Sub-Committee/Committee.
- h) The company should ensure that they have earmarked space within the premises for safe disposal of hazardous Chromium waste.

3.2 RESPONSIBILITIES OF ADM (ADMIN), KANPUR DEHAT

- a) ADM (Admin), Kanpur Dehat shall award the project and monitor the progress of the said Project. Overall supervision of the entire activity in the project shall be executed by Sub-Committee and its progress reports shall be submitted to the Committee on monthly basis.
- b) Each Truck /Tipper shall be counted and a logbook of the same shall be maintained by the contractor at excavation site as well as treatment site.
- c) Each Truck/Tipper shall be issued a designated manifest prior to leaving the Site. The manifest shall be documented by contractor on behalf of the Client and/ or custodian of the site, and shall be duly authorized by the Client following delivery, a manifest copy signed by the TSDF Operator shall be returned to the ADM (Admin), Kanpur Dehat.
- d) Shall verify the bills submitted by the TSDF operator within 7 days from the submission of the bills and recommend for payment.

7
②

Navanil
Uttar Pradesh Waste Management Project
(A Division of Re Sustainability Ltd.)
Plot No. 672 on NH-2 Sikandra Road, Vill. Kumbhari
Tehsil-Akbapur, Distt. Kanpur Dehat (U.P.)

- e) Ensure that authorized representatives are available at both locations (Rania site and TSDF) during the project execution. The said representative at Rania site is to be authorized to sign on the manifest on behalf of Sub Committee.

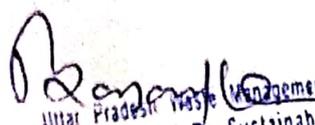
4 FINANCIAL TERMS AND MODE OF PAYMENT

- a) The total project cost is Rs. 92,67,32,664 /= (Rs. Ninety Two Crore, Sixty Seven Lakh, Thirty Two Thousand, Six Hundred Sixty Four Only), including all taxes and Institute Over Heads (IOH) and the payment to TSDF will be made by District Magistrate, Kanpur Dehat through escrow account as per the payment terms given below:
- b) **First installment** of Rs. 1,85,34,653/= i.e. 2% of the total sanctioned amount will be released as an advance. Thereafter payment will be released on monthly basis after verification of Bills by Sub-Committee.
- c) Any re-appropriation/relocation within the sanctioned cost on any item may be done by TSDF operator for effective execution of the project. However, overall sanctioned cost of the project will remain unchanged.
- d) In case of non-exemption of the toll taxes, the toll taxes shall be paid extra on submission of the toll receipts.
- e) After issuance of work order, if work is not completed within the stipulated time period then compensation amount at the rate 10% of the cost of remaining work will be payable by the TSDF operator.
- f) If the quantity of hazardous chromium waste exceeds as per the above mentioned quantity, the cost for disposal of exceeded quantity shall be paid with the same rate.
- g) The defect liability period will start after final measurement of work and it would be of two year. The 10% amount will be withheld and it will be released after defect liability period.

5 Monthly Bill Certification & Payment Process

1. Manifest form to be filled as per HoWM Rules. It shall comprise of the following parties:

8



 Uttar Pradesh Waste Management Pr.
 (A Division of Re Sustainability Ltd.)
 Plot No 672 on NH-2 Sikandra Road, Vill. Kumbhi
 Tehsil-Akbapur, Distt. Kanpur Dehat (U.P.)

- 1093
- a. Generator being a representative as per the authority nominated by the Sub Committee supervising the works.
 - b. Operator of TSDF.
 - c. Transporter of TSDF.
2. Weighment slips generated at both Rania Site and TSDF. The Weighment slips to be signed by a representative as authority nominated by the Sub Committee supervising the works, the Operator & Transporter.
 3. Finger Print Analysis report of each consignment/truck received at TSDF, to be issued by Operator
 4. Post Stabilization Analysis report for each consignment going to landfill, to be issued by Operator
 5. Above items (1to 4) is must to be submitted as part of Invoice.
 6. Above items (1to 4) is to be verified weekly by the Sub-committee or its representative.
 7. Invoice to be submitted by the last date of each month for the payment process.
 8. Invoice to be verified within 7 days by the Sub Committee or its representative.
 9. Release of Payment after the submission of verified invoice, by DM, Kanpur Dehat.

6 OTHER TERMS AND CONDITIONS

- a) Activities assigned to TSDF operator will be closely monitored by the officers of Sub-Committee and Committee, and it is therefore necessary to maintain proper records and inform the Sub-Committee well in advance about the proposed activities.
- b) The Sub-Committee/Committee may request TSDF operator any time for giving a presentation on progress of the project. Two days prior intimation shall be given to TSDF operator for preparation of such presentation. Progress reports of the project must be submitted as and when asked for.

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Banarji
Pradesh Waste Management Project
A Division of Re Sustainability Ltd.)
Plot No. 672 on NH-2 Sikandra Road, Vill. Kumbhi
Majil-Akbapur, Distt. Kanpur Dehat (U.P.)

- c) It is mandatory to submit an interim and final progress/work completion report along with necessary photographs, evidences including press clippings, etc.
- d) Five copies of final report along with softcopy in CD are to be submitted.
- e) All payments are to be made in favour of TSDF operator.
- f) For the speedy disposal of dumped Chromium waste and keeping the capacity of SLF in point of view, the Sub-committee reserves the right, to reallocate the quantity of chromium waste assigned to TSDF operator for its disposal and to assign the work to other TSDF operators as well at the lowest price offered, with prior approval from the Committee.
- g) The Sub-committee reserves the right to cancel the work order without assigning any reasons.

7 AGREEMENT AND ITS AMENDMENTS

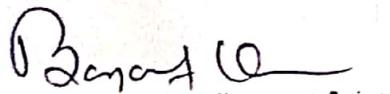
This Agreement shall be sole repository of the terms and conditions agreed between the parties and no amendments thereof shall take effect or be binding TSDF operator and ADM (Admin), Kanpur Dehat, unless such an amendment is mutually agreed between the parties and is recorded in writing and signed by the representatives of TSDF operator and ADM (Admin), Kanpur Dehat.

8 ARBITRATION

Any dispute or differences arising out of interpretation of any of the clauses listed above or otherwise shall be resolved by mutual consultation and if arbitration is needed, the matter shall be referred to Additional Chief Secretary, Environment, Forest and Climate Change Department, Govt. of U.P. as Arbitrator. The venue of arbitration shall be at Lucknow and language shall be English. Arbitration proceedings shall be conducted as per Arbitration & Conciliation Act, 1996. The decision of the Arbitrator shall be final and binding on the parties.

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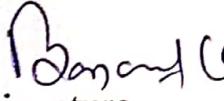



Bharat Waste Management Private
Division of Re Sustainability Ltd.)
Plot No. 672 on NH-2 Sikandra Road, Vill. Kumbhari
Mansil-Akbapur, Distt. Kanpur Dehat (U.P.)

IN WITNESS WHERE OF the parties here to have executed this Agreement through their authorized representatives.

FOR AND ON BEHALF OF
TSDF Operator

FOR AND ON BEHALF OF
ADM (Admin), Kanpur Dehat

Signature 
 Name Designation: (BASANT KUMAR)
 Project Head.
 Place: Kanpur Dehat
 Date: 12/11/2022

Witnesses:

1. PRASHANT MAHRA 
2. Gourav Sechan 

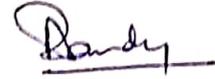
Uttar Pradesh Waste Management Project
 A Division of Re Sustainability Ltd
 Plot No. 672 on NH-2 Sikandra Road, Vill. Kumbhari
 Tehsil-Akbarpur, Distt. Kanpur Dehat (U.P.)

Signature 
 Name Designation: (केशव नाय गुप्ता)
 Regional Officer (प्रशासन)
 Kanpur Dehat

Place:

Date:

Witnesses:

1. 
ASHUTOSH PANDEY
 Regional Officer (I.)
 U.P. Pollution Control, Board
 Kanpur Dehat
 P.D. P.W.D. Kanpur Dehat
2. 
 Executive Engineer
 P.D. P.W.D. Kanpur Dehat

Annexure-I

DAILY ACTIVITY REPORT										
	Details of Waste Transported from Rania Site				Details of Waste at TSDF (in MT)				Signature	
Date	Time on Weigh Slip	Vehicle Number	Manifest Number	Quantity (in MT)	Time on Weigh Slip	Received	Stabilized	Landfilled	Sub Committee	TSDF Operator

Annexure-II

1. Manifest form duly signed by authorized signatory assigned by Sub Committee & TSDF Operator as per HoWM Rules 2016.
2. Weighment slips generated at both Rania Site and TSDF.
3. Finger Print Analysis Report of each consignment/truck received at TSDF.
4. Post Stabilization Analysis Report for each consignment going to landfill.

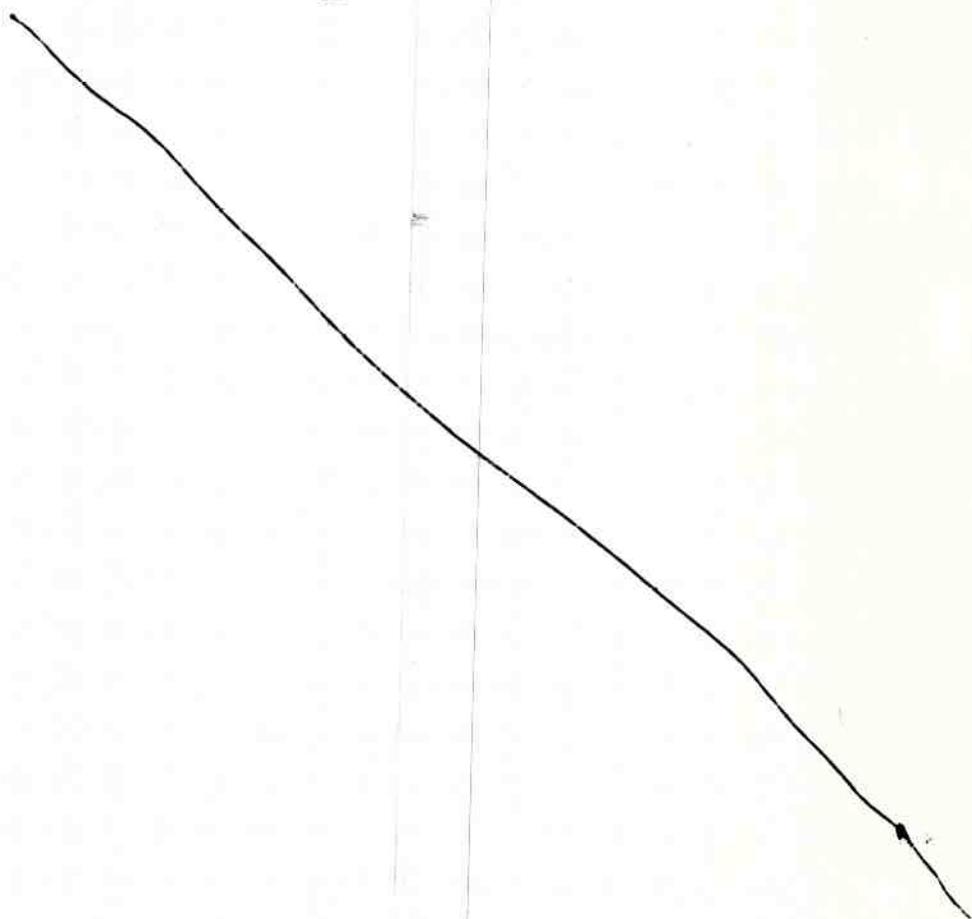
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AGREEMENT

BETWEEN

M/S BHARAT OIL AND WASTE MANAGEMENT LTD.
PLOT NO-672, VILLAGE-KUMBHI, TEHSIL-AKBARPUR,

DISTRICT-KANPUR DEHAT (U.P)

AND

**ADDITIONAL DISTRICT MAGISTRATE (ADMIN.),
KANPUR DEHAT**

FOR

THE PROJECT TITLED

“Scientific disposal of chromium waste dumped near Village Khanchandpur, Rania, District- Kanpur Dehat, U.P., by excavation, transportation to TSDF site, testing the sample, stabilization and disposal through TSDF situated at Village- Kumbhi, Tehsil- Akbarpur, District Kanpur Dehat” in compliance of the recommendations of the Committee constituted by Chief Secretary, Government of U.P. in order to ensure the compliance of Hon'ble NGT order dated 23.11.2021 in O.A. No. 985/2019.







This agreement is made on this day of2022 between M/s Bharat Oil and Waste Management Ltd. Plot No-672, Village-Kumbhi, Tehsil-Akbarpur, District-Kanpur Dehat and Additional District Magistrate (Admin), Kanpur Dehat on behalf of Uttar Pradesh Government.

The MoU shall be effective from the date of issue of work order by Additional District Magistrate (Admin), Kanpur Dehat.

PREAMBLE

Hazardous waste illegally dumped at village Khanchandpur, Rania, Kanpur Dehat, Uttar Pradesh is proposed to be disposed through secured land fill site/ sites of Treatment, Storage & Disposal facility (hereinafter referred to as "TSDF") on payment basis.

The Chief Secretary, Government of U.P. has directed in the meeting held on 13.05.2022, to constitute a Committee comprising of Director & Head Waste Management Division-I, Central Pollution Control Board, Delhi, Member Secretary, U.P. Pollution Control Board, Director (Technical), National Mission for Clean Ganga, New Delhi and Additional District Magistrate (Admin.) Kanpur Dehat to fix the reasonable rates for lifting and safe disposal of dumped Chromium Waste through existing TSDFs in Kanpur Dehat. Accordingly a committee was constituted by Environment, Forest and Climate Change Department, Government of U.P. vide letter no. 192/81-7-2022-44(writ)/2016 T.C-2 dated 26-05-2022. This committee negotiated with both TSDF operators situated at Village-Kumbhi, Tehsil-Akbarpur, District-Kanpur Dehat and finalized the rate for safe disposal of dumped hazardous waste through TSDF.

The Chief Secretary, Govt. of UP has also directed to constitute a sub-committee comprising of Additional District Magistrate (Admin.) Kanpur Dehat, Executive Engineer, Public Work Department, Kanpur Dehat and Regional Officer, U.P. Pollution Control Board, Kanpur Dehat for monitoring at site/sites during execution of project work for lifting and safe disposal of dumped Chromium Waste through existing TSDFs in Kanpur Dehat and submit its physical and financial progress report to Committee from time to time. Accordingly a Sub-committee has been constituted vide letter no. 193/81-7-2022-44(writ)/2016 T.C-2 dated 26-05-2022.

The members of Sub-committee will coordinate, monitor and verify the bill of quantity for payment for the project activities at Kanpur Dehat.



NOW THEREFORE, IT IS HEREBY AGREED TO BY AND BETWEEN M/S BHARAT OIL AND WASTE MANAGEMENT LTD. PLOT NO-672, VILLAGE-KUMBHI, TEHSIL-AKBARPUR, DISTRICT-KANPUR DEHAT AND ADM (ADMIN), KANPUR DEHAT as follows:

1. PERIOD OF AGREEMENT

This Agreement shall come into effect from the date of issue of work order to 6 months and will remain in force till disposal of lying hazardous waste scientifically through TSDF, whichever happens earlier.

2. SCOPE OF WORK

The scope of work is as per the following:

- a) The scope of work will include Lifting, Transportation, Testing, Stabilization, & Disposal of Hazardous waste through Secured landfill (SLF). The Hexavalent Chromium i.e. Cr (VI) is needed to be reduced to Trivalent Chromium i.e. Cr (III) by addition of stabilization media or reagents (like sulphuric acid, FeSO_4 / Sodium Meta bi-Sulphite, lime, cement or any other stabilizing media/reagents). Treated Hazardous waste has to adhere to land filling guidelines as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- b) The quantity of material to be excavated and treated in the landfill comprises of chromium containing waste estimated to be $51,520 \text{ m}^3$ (85008 MT). Out of which 5000 MT lying chromium waste has to be disposed scientifically as per SOP by M/s Bharat Oil and Waste Management Ltd. Plot No-672, Village-Kumbhi, Tehsil-Akbarpur, District-Kanpur Dehat.

In case of discrepancy between volume and weight, weight shall be the deciding criteria. The anticipated depth of excavation in this area is expected to be in the range of 1 to 3 meters below surface level, actual to be ascertained at the time of execution and decision of "Sub-Committee for monitoring of works", shall be binding and final in this regard.

- c) The project executing agency shall ensure the Standard Operating Procedure (SOP) for waste treatment/stabilization in line with Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The



hazardous waste has to be lifted on "As it is and where it is" basis and then transported, treated & disposed in SLF/TSDF.

- d) The TSDF operator will have to submit the details of common TSDF facility approved by State Pollution Control Board, authorization validity under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amended thereof from State Pollution Control Board, including plan to reduce/treatment & disposal of said waste.
- e) The work should be completed within 06 months from the date of aforesaid submission excluding the rainy season and any force majeure event.
- f) Sufficient space in landfill should be available to ensure disposal of complete quantity of stabilized waste.
- g) Lifted hazardous waste should be transported in leak proof, covered truck/dumper and should be taken through a pre-decided shortest route only. If there is variation in route due to unavoidable circumstances, the same is to be intimated in writing to Sub Committee.
- h) Hazardous waste should be weighed in Weigh Bridge assigned near site and again at TSDF. A log book shall be maintained for lifting the waste and giving registration no. of trucks and material lifted. Report format attached in Annexure-I. The details shall also be uploaded in the hazardous waste monitoring portal developed by UPPCB.
- i) Finger Print Analysis (FPA) of each truck entering the facility should be done. The report shall be kept in TSDF laboratory along with manifest as required.
- j) The waste shall be stabilized & Post Stabilization Analysis (PSA) is to be done. The report shall be kept in TSDF laboratory along with manifest as required. Inspection of stabilized waste can be carried out by representative of Sub Committee, in the presence of representative of TSDF Operator, before disposal of waste into the landfill. The random samples collected during such inspection shall be shared with the TSDF operator as well as a third party NABL approved lab for testing. If at any time during inspection it is found that the waste is not fully stabilized then it will have to be re-stabilized at the operator's cost.



- k) The stabilized hazardous waste should be disposed in proper manner in pre-decided 3 dimensional grid patterns. Preferably separate space should be provided in the SLF for this or a dedicated cell of SLF can be made available for this stabilized waste.
- l) An initial payment of 2% of total finalized cost will be released as advance payment. Thereafter payment will be released on monthly basis after verification of Bill by Sub-committee constituted by Environment, Forest and Climate Change Department, Govt. of UP vide letter no 192/81-7-2022-44(writ) /2016 T.C-2 dated 26-05-2022. The bill shall contain the verified copies of authorized weigh bridge receipts and the TCLP test reports (FPA & PSA) from NABL accredited Laboratory. List of documents to be shared along with monthly bill are attached as Annexure II.
- m) ADM (Admin), Kanpur Dehat will facilitate to let the TSDF operator M/s Bharat Oil and Waste Management Ltd. Plot No-672, Village-Kumbhi, Tehsil-Akbarpur, District-Kanpur Dehat to enter the illegal dump premises and lift the waste.
- n) The ESCROW account shall be maintained as per CPCB/MoEF & CC guidelines.
- o) UPPCB is to give authorization to Sub Committee as a Generator/Custodian of the waste. Sub Committee should further authorize a representative to sign the manifest on behalf of the Sub Committee.
- p) The Committee is to ensure that the funds for the execution of the project is made available and that it is deposited in the separate ESCROW account with DM Kanpur Dehat and Operator of TSDF as signatory in the Bank.
- q) Subcommittee is to provide the authorization for the Scope of works within 7 days from the issuance for Letter of Award.



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[Signature]

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[Signature]

- r) The Committee shall provide the exemption of toll charges for all vehicles involved in execution of this project. It shall include but not be limited to the vehicles involved in excavation and transportation of waste, transportation of the reagents, transport of personnel, earth moving equipment etc.

3. ROLE AND RESPONSIBILITIES OF TSDF OPERATOR AND ADM (ADMIN), KANPUR DEHAT

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- a) TSDF shall execute the project titled "Scientific disposal of chromium waste dumped near Village Khanchandpur, Rania, District- Kanpur Dehat, U.P., by excavation, transportation to TSDF site, testing the sample, stabilization, solidification using lime and cement or any other material, conforming TCLP test and disposal in a secured landfill at TSDF" for the total project cost of Rs. 5,79,15,000 /= (Rs. Five Crore, Seventy Nine Lakh, Fifteen Thousand Only), including all taxes and Institute Over Heads (IOH) for a duration of 06 months as per the Scope of Work/ Terms of Reference mentioned in Agreement.
- b) The entire Process shall be executed in strict accordance to laid down norms /standards/protocol as defined in the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amended thereof.
- c) To limit waste being tracked off-site, rumblers shall be installed at the exit point of the excavation area. After the rumblers, the trucks/tippers shall be directed towards a wheel wash station before leaving the site. The wheel washing activity shall be performed using pressurized water jet, and the resulting effluent water shall be disposed at the TSDF as per HoWM Rules 2016.
- d) Wastes shall be stockpiled separately for stabilization and disposal at TSDF. All stockpiles shall be located within designated areas and placed on impermeable surface (concrete lined surface/HDPE lined surface/asphalted surface). Each of these stockpiles shall be identified using a unique lot number reflected in the hazardous waste manifests.



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- e) Composite samples of stabilized waste shall be analyzed to determine the efficacy of stabilization process in light of notified standards (leachate/TCLP extract) as prescribed in the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 before disposal to SLF at TSDF. The samples collected shall be analyzed in NABL accredited laboratory. The results of analysis shall periodically be submitted to the Sub-Committee.
- f) Additional Health & Safety considerations such as a Health & Safety Plan, Excavation Plan and a Traffic Management Plan; shall be prepared and got approved from the Sub-Committee, prior to start of the Project.
- g) Adequate precautionary measures for prevention of dust from excavation activities shall be undertaken at the Site as per HoWM Rules 2016. Some of these include (but are not restricted to) barricading of the area and/or use of water sprinklers in order to prevent excessive dust in the work areas, as per requirement and to the satisfaction of Sub-Committee/Committee.
- h) The company should ensure that they have earmarked space within the premises for safe disposal of hazardous Chromium waste.

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- b) Each Truck /Tipper shall be counted and a logbook of the same shall be maintained by the contractor at excavation site as well as treatment site.
- c) Each Truck/Tipper shall be issued a designated manifest prior to leaving the Site. The manifest shall be documented by contractor on behalf of the Client and/ or custodian of the site, and shall be duly authorized by the Client following delivery, a manifest copy signed by the TSDF Operator shall be returned to the ADM (Admin), Kanpur Dehat;



- d) Shall verify the bills submitted by the TSDF operator within 7 days from the submission of the bills and recommend for payment.
- e) Ensure that authorized representatives are available at both locations (Rania site and TSDF) during the project execution. The said representative at Rania site is to be authorized to sign on the manifest on behalf of Sub Committee.

4 FINANCIAL TERMS AND MODE OF PAYMENT

- a) The total project cost is Rs. 5,79,15,000 /= (Rs. Five Crore, Seventy Nine Lakh, Fifteen Thousand Only), including all taxes and Institute Over Heads (IOH) and the payment to TSDF will be made by District Magistrate, Kanpur Dehat through escrow account as per the payment terms given below:
- b) **First installment** of Rs. 11,58,300/= i.e. 2% of the total sanctioned amount will be **released as an advance**.
- c) Thereafter payment will be released on monthly basis after verification of Bills by Sub-Committee.
- d) Any re-appropriation/relocation within the sanctioned cost on any item may be done by TSDF operator for effective execution of the project. However, overall sanctioned cost of the project will remain unchanged.
- e) In case of non-exemption of the toll taxes, the toll taxes shall be paid extra on submission of the toll receipts.
- f) After issuance of work order, if work is not completed within the stipulated time period then compensation amount at the rate 10% of the cost of remaining work will be payable by the TSDF operator.
- g) If the quantity of hazardous chromium waste exceeds as per the above mentioned quantity, the cost for disposal of exceeded quantity shall be paid with the same rate.
- h) The defect liability period will start after final measurement of work and it would be of two year. The 10% amount will be withheld and it will be released after defect liability period.



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5 Monthly Bill Certification & Payment Process

1. Manifest form to be filled as per HoWM Rules. It shall comprise of the following parties:
 - a. Generator being a representative as per the authority nominated by the Sub Committee supervising the works.
 - b. Operator of TSDF.
 - c. Transporter of TSDF.
2. Weighment slips generated at both Rania Site and TSDF. The Weighment slips to be signed by a representative as authority nominated by the Sub Committee supervising the works, the Operator & Transporter.
3. Finger Print Analysis report of each consignment/truck received at TSDF, to be issued by Operator
4. Post Stabilization Analysis report for each consignment going to landfill, to be issued by Operator
5. Above items (1to 4) is must to be submitted as part of Invoice.
6. Above items (1to 4) is to be verified weekly by the Sub-committee or its representative.
7. Invoice to be submitted by the last date of each month for the payment process.
8. Invoice to be verified within 7 days by the Sub Committee or its representative.
9. Release of Payment after the submission of verified invoice, by DM, Kanpur Dehat.

6 OTHER TERMS AND CONDITIONS

- a) Activities assigned to TSDF operator will be closely monitored by the officers of Sub-Committee and Committee, and it is therefore necessary to maintain proper records and inform the Sub-Committee well in advance about the proposed activities.



- b) The Sub-Committee/Committee may request TSDF operator any time for giving a presentation on progress of the project. Two days prior intimation shall be given to TSDF operator for preparation of such presentation. Progress reports of the project must be submitted as and when asked for.
- c) It is mandatory to submit an interim and final progress/work completion report along with necessary photographs, evidences including press clippings, etc.
- d) Five copies of final report along with softcopy in CD are to be submitted.
- e) All payments are to be made in favour of TSDF operator.
- f) For the speedy disposal of dumped Chromium waste and keeping the capacity of SLF in point of view, the Sub-committee reserves the right, to reallocate the quantity of chromium waste assigned to TSDF operator for its disposal and to assign the work to other TSDF operators as well at the lowest price offered, with prior approval from the Committee.
- g) The Sub-committee reserves the right to cancel the work order without assigning any reasons.

7 AGREEMENT AND ITS AMENDMENTS

This Agreement shall be sole repository of the terms and conditions agreed between the parties and no amendments thereof shall take effect or be binding TSDF operator and ADM (Admin), Kanpur Dehat, unless such an amendment is mutually agreed between the parties and is recorded in writing and signed by the representatives of TSDF operator and ADM (Admin), Kanpur Dehat.

8 ARBITRATION

Any dispute or differences arising out of interpretation of any of the clauses listed above or otherwise shall be resolved by mutual consultation and if arbitration is needed, the matter shall be referred to Additional Chief Secretary, Environment,



Asrani

Forest and Climate Change Department, Govt. of U.P. as Arbitrator. The venue of arbitration shall be at Lucknow and language shall be English. Arbitration proceedings shall be conducted as per Arbitration & Conciliation Act, 1996. The decision of the Arbitrator shall be final and binding on the parties.

IN WITNESS WHERE OF the parties here to have executed this Agreement through their authorized representatives.

FOR AND ON BEHALF OF
TSDF Operator



Signature 

Name Designation: Om Prakash Asrani

Place: Kanpur dehat

Date: 05/11/2022

Witnesses:

1. Prince Singh 
(Plant Manager)
BOWML Kanpur Dehat

2. Vijay Kumari Pandey 
(Asst. Operation Mgr)
BOWML Kanpur Dehat

FOR AND ON BEHALF OF
ADM (Admin), Kanpur Dehat



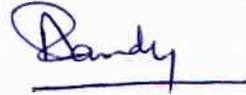
Signature (केशव नाथ गुप्ता)
अपर जिलाधिकारी (प्रशासन)
कानपुर देहात

Name Designation:

Place:

Date:

Witnesses:

1. Dandy 

2. ASHUTOSH PANDEY
Regional Officer (I.)
U.P. Pollution Control, Board
Kanpur Dehat

2. 
05/11/22
Executive Engg.
P.D.P.W.D. Kanpur
Dehat

Annexure I

DAILY ACTIVITY REPORT										
Details of Waste Transported from Rania Site					Details of Waste at TSDf (in MT)				Signature	
Date	Time on Weigh Slip	Vehicle Number	Manifest Number	Quantity (in MT)	Time on Weigh Slip	Received	Stabilized	Landfilled	Sub Committee	TSDf Operator

Annexure II

1. Manifest form duly signed by authorized signatory assigned by Sub Committee & TSDF Operator as per HoWM Rules 2016.
2. Weighment slips generated at both Rania Site and TSDF.
3. Finger Print Analysis Report of each consignment/truck received at TSDF.
4. Post Stabilization Analysis Report for each consignment going to landfill.

कार्यालय जिलाधिकारी, कानपुर देहात।

पत्र सं०- ०१

/ प्रदूषण-का०दे०-कार्यादेश / 2022

दिनांक 15 नवम्बर 2022

**M/s Uttar Pradesh Waste Management Project
(A Division of Re Sustainability Ltd
formerly known as Ramky Enviro Engineers Limited)
Plot No-672, Village-Kumbhi, Tehsil-Akbarpur,
District-Kanpur Dehat.**

Sub: Work order for Excavation, transportation to TSDF site, stabilization, testing the sample and disposal of chromium waste dumped near Village-Khanchandpur, Rania, District- Kanpur Dehat, U.P. as per the MOU conditions.

Sir,

1. This is to notify that Committee constituted by Environment, Forest and Climate Change Department, Government of U.P. vide Office Memorandum no. 192/81-7-2022-44(writ)/2016 T.C-2 dated 26-05-2022 has decided to give work order for the work: Excavation, transportation to TSDF site, stabilization, testing the sample and disposal of chromium waste dumped near Village-Khanchandpur, Rania, District- Kanpur Dehat, U.P. @ Rs. 11583 per MT of Chromium Waste including all taxes and Institute Over Heads (IOH).
2. You are hereby directed to start the work immediately. Please note that the time allotment for carrying out the work as mentioned in the MoU shall be recorded from the date of this order to commence the work.
3. You have been allotted 80006 MT (Eighty thousand and six metric tonne) chromium waste for TSDF disposal by the U.P. Pollution Control Board wide letter no. H83892/C-2/सा०-613/2022 dated 10.11.2022.
4. However for the speedy disposal of dumped chromium waste and keeping the capacity of SLF in point of view the Sub Committee reserves the right to reallocate the quantity of chromium waste assigned to TSDF operator for its disposal and to assign the work to other TSDF operator as the well as lowest price offered with the prior approval from the Committee.
5. Stipulated Date of Start of Work 17.11.2022
Intended Date of Completion (6 Months) 16.05.2023
6. Please submit your work plan prior to start the work.
7. All conditions of original bid document inclusive of addendum will apply on the work.
8. The work is to be carried out under direction/supervision of Sub Committee.
9. The letter of acceptance together with the offer submitted by you and all the conditions therein the MOU executed between you and the Additional District Magistrate (Admin.), Kanpur Dehat for the aforesaid work, is part of work order.
10. The Additional District Magistrate (Admin.), Kanpur Dehat shall not be responsible for payment of any extra/excess item if not approved by the Competent authority.

**Additional District Magistrate (Admin.)
Kanpur Dehat**

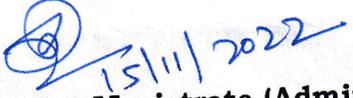
1113

Date:-

No.....

Copy to following in compliance of the approval issued:

1. Additional Chief Secretary, Environmental, Forest and Climate Change Department, Govt. of U.P. Lucknow.
2. District Magistrate, Kanpur Dehat.
3. Shri V.P. Yadav, Waste Management Division-1, Central Pollution Control Board, Delhi.
4. Dr. Praveen Kumar, Director Technical, National Mission for Clean Ganga, New Delhi
5. Member Secretary, U.P. Pollution Control Board, Lucknow.
6. Regional Officer, U.P. Pollution Control Board, Kanpur Dehat.
7. Executive Engineer, Provincial Division, Public Work Department, Kanpur Dehat.


15/11/2022
Additional District Magistrate (Admin.)
Kanpur Dehat

कार्यालय जिलाधिकारी, कानपुर देहात।

पत्र सं०- ०२

/प्रदूषण-का०दे०-कार्यादेश/2022

दिनांक 15 नवम्बर 2022

**M/s Bharat Oil and Waste Management Ltd.
Plot No-672, Village-Kumbhi, Tehsil-Akbarpur,
District-Kanpur Dehat.**

Sub: Work order for Excavation, transportation to TSDF site, stabilization, testing the sample and disposal of chromium waste dumped near Village-Khanchandpur, Rania, District- Kanpur Dehat, U.P. as per the MoU conditions.

Sir,

1. This is to notify that Committee constituted by Environment, Forest and Climate Change Department, Government of U.P. vide Office Memorandum no. 192/81-7-2022-44(writ)/2016 T.C-2 dated 26-05-2022 has decided to give work order for the work: Excavation, transportation to TSDF site, stabilization, testing the sample and disposal of chromium waste dumped near Village-Khanchandpur, Rania, District- Kanpur Dehat, U.P. @ Rs. 11583 per MT of Chromium Waste, including all taxes and Institute Over Heads (IOH).
2. You are hereby directed to start the work immediately. Please note that the time allotment for carrying out the work as mentioned in the MoU shall be recorded from the date of this order to commence the work.
3. You have been allotted 5,000 MT (Five thousand metric tonne) chromium waste for TSDF disposal by the U.P. Pollution Control Board wide letter no. H83892/C-2/सा०-613/2022 dated 10.11.2022.
4. However for the speedy disposal of dumped chromium waste and keeping the capacity of SLF in point of view the Sub Committee reserves the right to reallocate the quantity of chromium waste assigned to TSDF operator for its disposal and to assign the work to other TSDF operator as well at the lowest price offered with the prior approval from the committee.
5. Stipulated Date of Start of Work 17.11.2022
Intended Date of Completion (6 Months) 16.05.2023
6. Please submit your work plan prior to start of the work.
7. All conditions of original MOU inclusive of addendum will apply on the work.
8. The work is to be carried out under direction/supervision of Sub Committee.
9. The letter of acceptance together with the offer submitted by you and all the conditions therein the MOU executed between you and the Additional District Magistrate (Admin.), Kanpur Dehat for the aforesaid work, is part of work order.
10. The Additional District Magistrate (Admin.), Kanpur Dehat shall not be responsible for payment of any extra/excess item if not approved by the competent authority.


15/11/2022

**Additional District Magistrate (Admin.)
Kanpur Dehat**

No.....

Date :-

Copy to following in compliance of the approval issued:

1. Additional Chief Secretary, Environmental, Forest and Climate Change Department, Govt. of U.P. Lucknow.
2. District Magistrate, Kanpur Dehat.
3. Shri V.P. Yadav, Waste Management Division-1, Central Pollution Control Board, Delhi.
4. Dr. Praveen Kumar, Director Technical, National Mission for Clean Ganga, New Delhi
5. Member Secretary, U.P. Pollution Control Board, Lucknow.
6. Regional Officer, U.P. Pollution Control Board, Kanpur Dehat.
7. Executive Engineer, Provincial Division, Public Work Department, Kanpur Dehat.

**Additional District Magistrate (Admin.)
Kanpur Dehat**



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Annexure-3
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

NGT Matter

CP-26/5/2021-WM-I-HO-CPCB-HO 8278

February 06, 2022

To,

The Member Secretary
UP Pollution Control Board
Building.No. TC-12V,
VibhutiKhand, Gomti Nagar,
Lucknow, Uttar Pradesh-226010

Sub: Minutes of first meeting in compliance to Hon'ble NGT order dated 23.09.2022 in O.A. No. 985 & 986/2019 (PB) regarding on Remediation of Chromium contaminated groundwater at Rania, Kanpur Dehat, UP - reg

Sir,

This has reference to the meeting held on 11.01.2023 in compliance with the Hon'ble NGT order dated 23.09.2022 in O.A. No. 985 & 986/2019 (PB) regarding Remediation of Chromium contaminated groundwater at Rania, Kanpur Dehat, UP. Minutes of meeting is enclosed herewith for further necessary action.

Yours faithfully,

(V. P. Yadav)

Director & Head,

Waste Management Division-I

Copy to,

1. The Regional Director,
Regional Directorate-Lucknow
Central Pollution Control Board,
Ground Floor, PICUP Bhawan,
Vibhuti Khand, Gomti Nagar,
Lucknow – 226 010
2. The Regional Officer,
Kanpur Dehat, UPPCB
844, Fetehpur Roshnai,
Rania Kanpur Dehat, UP

(V. P. Yadav)

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Minutes of first meeting in compliance to Hon'ble NGT order dated 23.09.2022 in O.A. No. 985 & 986/2019 (PB) regarding on Remediation of Chromium contaminated groundwater at Rania, Kanpur Dehat, UP

In compliance of Hon'ble NGT order dated 23.09.2022 in the matter of O.A. No. 985 & 986/2019 (PB), regarding 'Remediation of Chromium contaminated groundwater at Rania, Kanpur Dehat, UP', meeting with UPPCB was held through VC on 11.01.2023, to find out suitability of setting up of pilot plant model to treat chromium contaminated groundwater. The meeting was chaired by Sh. V. P. Yadav, Director & Head, Waste Management Division-I, CPCB, Delhi. The meeting was attended by officials of CPCB (HO & RD, Lucknow) and UPPCB. List of the participants is given at **Annexure-I**.

At the outset, Sh. V. P. Yadav, welcomed all the participants, and briefed about the directions passed by Hon'ble NGT in aforesaid matter. Matter was discussed in length and summarized as below:

- Regarding disposal of hazardous waste lying at chromium contaminated sites at Rania, Kanpur Dehat, UPPCB has informed that lifting and disposal of Chromium waste through TSDFs is underway.

CPCB suggestion: UPPCB may monitor and supervise the activities as per scope of work pertaining to lifting & disposal of Chromium waste through TSDFs and also submit progress reports time to time.

- Regarding groundwater contamination, it was informed that Chromium (Total & hexavalent) found in all matrices i.e. waste, soil, groundwater, surface water and sediment. Cr(VI) concentration in groundwater reported at following Areas of Potential Concern (AoPCs) :
 - AoPC 1 – Bilwahaar Village (**0.006-0.012 mg/L**)
 - AoPC 2 – Gharampur Village (**0.007-47.322 mg/L**)
 - AoPC 3 – Shivnath Purva Village (**0.006-1.99 mg/L**)
 - AoPC 4 – Main waste dump area (**0.006-199.5 mg/L**)
 - AoPC 5 – Khan Chandpur Village & Along NH-2 (**0.006-9.79 mg/L**)
- Overall groundwater flow direction is towards **south and south-west from main waste dump (i.e. subject site)**.
- During discussion, it was informed that groundwater remediation technologies approved in DPR under NCEF project (formerly) is as below:

Matrix	Approved Remediation Technology	Estimated Cost of Remediation	Anticipated Duration
Groundwater	Pump & Ex-situ Treatment	Rs. 9.5 crore (CAPEX)	7-8 months
		Rs. 1.5 -2.5 crore (OPEX) monthly	~10-15 Years

Recommendations/Suggestions:

- To ascertain the present condition of groundwater quality and extent/level of contamination at chromium contaminated sites, Rania, Kanpur Dehat, UP, monitoring of groundwater from old/existing monitoring wells as specified in DPR may be carried out for deciding the strategy of remediation.
- UPPCB may call expression of interests (EoI) from reputed institutes/consultants, for carry out pilot scale study to remediate chromium contaminated groundwater at Rania, Kanpur Dehat, UP.
- UPPCB may further take up the issue and prepare action plan in this regard and next meeting may be organized during 2 week of February, 2023.



List of officials participated (through VC)

CPCB (HO)

1. Sh. V. P. Yadav, Director & Head, WMD-I, Delhi
2. Sh. G. Rambabu, Scientist-D, WM-I, CPCB, Delhi
3. Dr. Gargi Biswas, RA-II, WM-I, CPCB, Delhi

CPCB (RD, Lucknow)

4. Dr. D. K. Soni, Regional Director
5. Sh. Runa Oraon, Scientist-D
6. Sh. Arvind Kumar Yadav, Scientist-B

UPPCB

7. Sh. Rajendra Singh, CEO, UPPCB, Lucknow
8. Sh. Ashutosh Pandey, Regional Officer, Kanpur Dehat
9. Dr. R. K. Singh, (Consultant, UPPCB)

**GROUND WATER REMEDIATION PROJECT
LOHIA NAGAR
GHAZIABAD**

Executed By:

Shriram Pistons & Rings Ltd. Ghaziabad

(One of the biggest and first project of its kind in India)

18-FEB-2023

1. 'C' Block, Lohianagar is a residential colony of Ghaziabad situated **1.5 km away** from Shriram Pistons & Rings Ltd, Meerut Road Industrial Area, Ghaziabad.
2. In year 2004 there was complaint of chrome contamination in C block LOHIANAGAR. We were asked by the district administration/ UPPCB to construct a borewell. We constructed and handed over a borewell to District Administration / Nagar Nigam on cost sharing basis with 4 industries (mentioned below) in 2006. In 2010, there was an uproar that the Ground water of Lohia Nagar, was contaminated with hexavalent chrome up to 16.3 mg/l against permissible limit of 0.05 mg/l for drinking water.
3. On the apprehension, UPPCB had issued closure order (dt: 23.08.2010) to shut down the operation of four registered industries which were using chromium :-
 - (1) Shriram Pistons & Rings Ltd
 - (2) Mascot Tools & Forgings Pvt Ltd
 - (3) Kathuria Brothers
 - (4) Marshal Cycles
4. Shriram pistons and Rings Ltd, Meerut Road Industrial Area, Ghaziabad. Carried out hydrogeological study in and around Lohianagar and identified two chrome contaminated plumes year 2010.
5. It is **one of the biggest and first project of its kind in India** taken up by Shriram Pistons & Rings Ltd. without the financial support of Government. (However, it is becoming difficult to bear such heavy cost and continue the project whose time period is unknown).

6. Shriram pistons and Rings Ltd, Meerut Road Industrial Area, Ghaziabad. Carried out hydrogeological study and identified two chrome contaminated plumes at ghaziabad in year 2010.
7. On the direction of UPPCB, Shriram Pistons & Rings Ltd, Ghaziabad took up the Ground Water Remediation project at Lohia Nagar, Ghaziabad and the other three industries (viz. M/s Mascot Tools & Forgings Pvt Ltd, M/s Kathuria Brothers and M/s Marshal Cycles) were directed to assist in this project.
8. In January 2012 we started Pump and Treat (using 3 abstraction well at C block and 2 abstraction well at Meerut Road Industrial Area). Bioremediation was started in May 2013.
9. As a part of long term action plan an ETP was erected and on sharing basis with following parties :-
 - (1) Shriram Pistons & Rings Ltd
 - (2) Mascot Tools & Forgings Pvt Ltd
 - (3) Kathuria Brothers
 - (4) Marshal Cycles
9. We also installed 157 nos of feed well for CRB barrier and 76 feed wells in plume 1 and 2. CRB Culture has been injected into the feed wells and nutrient with water is fed as per schedule from time to time. The CRB Culture is the patented Technology of IIT Madras.
10. We also erected culture production facilities under the guidance of IIT Madras facility at LOHIANAGAR.
11. **BOTH THE PLUMES HAVE BEEN REMEDIATED AND RESULTS ARE UNDER CONTROL SINCE LAST MORE THAN FIVE YEARS.**

SHORT TERM MEASURES TAKEN

- **2 Nos. Deep (400 feet) tube wells (40,000 to 50,000 Litres /Hour) were installed and handed over to Nagar Nigam, Ghaziabad in 2010.**
- Purpose was to supply sufficient water for domestic consumption to Lohianagar Residents so that they do not use their in-house submersibles.



**Tube Well at park near GDA market, Lohianagar.
Handed over to Nagar Nigam on 23.10.2010**



**Tube Well at Geeta Sanjay Park, Patel Nagar.
Handed over to Nagar Nigam on 11.12.2010**

In addition, **Third Tube well** was installed at Shiv Mandir, Lohianagar and handed over to Nagar Nigam on **30.03.2016** for supplying water to residents of Lohianagar Ghaziabad.

GROUND WATER REMEDIATION IN AND AROUND LOHIANAGAR GHAZIABAD

SUPPLY OF DRINKING WATER (10 tankers/day) TO THE RESIDENTS OF LOHIANAGAR



Printed Display (5 nos) to inform about helpline number



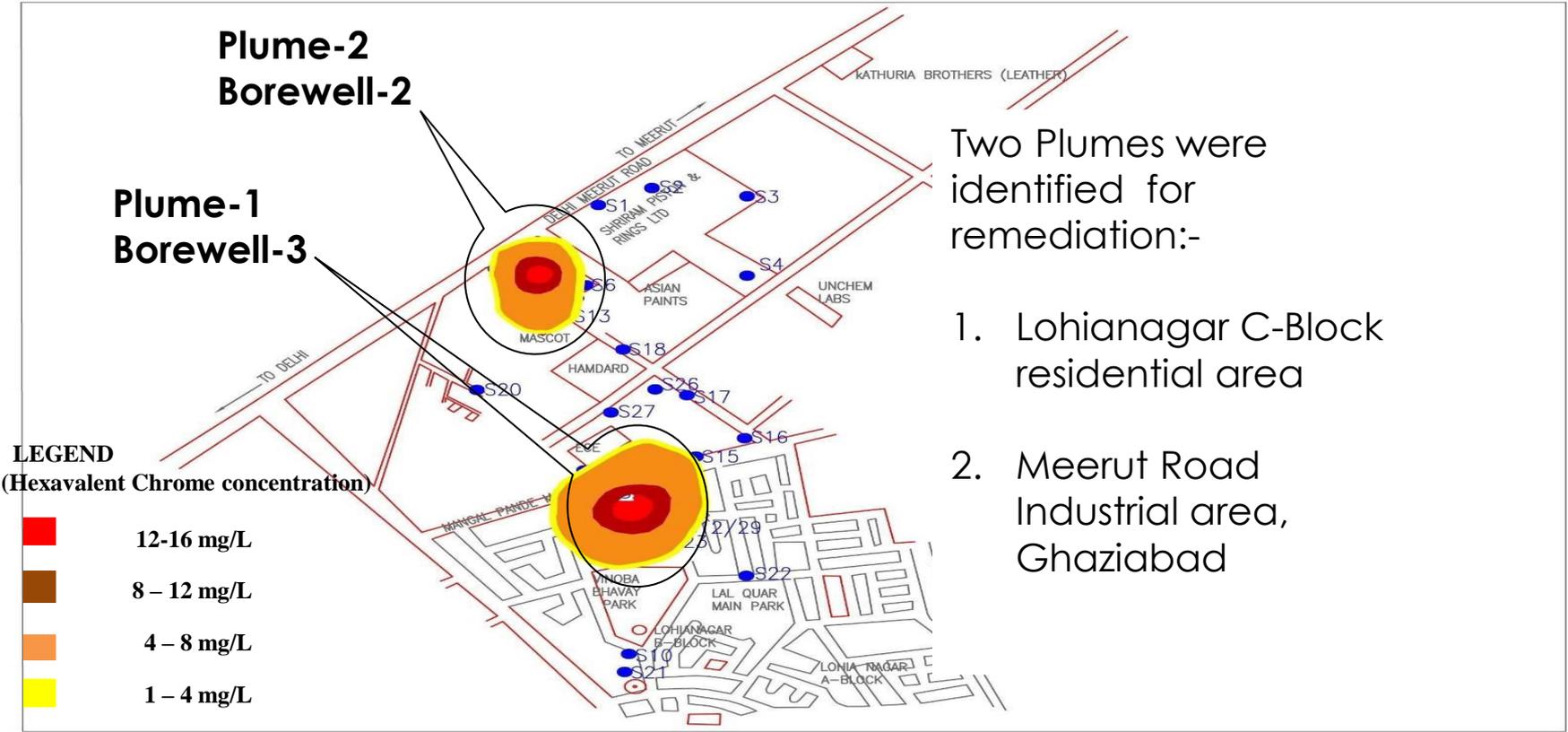
Motorised Tanker for lifting water



Installation of pipeline for lifting water to overhead tanks at C-Block Lohianagar

- Experts were engaged in Aug 2010 to conduct study of the problem and suggest remedial measures. After detailed study and deliberations final report submitted to UPPCB Lucknow on 10-1-2011 **was approved.**
- Based on the **initial study** 2 chrome plumes were identified for ground water Remediation **and the same has been completed.**

CHROME CONTAMINATED PLUMES AS FOUND IN INITIAL STUDY



Two Plumes were identified for remediation:-

1. Lohianagar C-Block residential area
2. Meerut Road Industrial area, Ghaziabad

Following two processes were deployed after due approval by UPPCB Lucknow and District level monitoring committee.

1. Pump & Treat Method
2. Bio-remediation

1. PUMP & TREAT METHOD (Capacity 1000 KLD)



PROCESS SEQUENCE FOR PUMP & TREAT METHOD



1.ABSTRACTION WELL



2.WATER PASSING THROUGH V-NOTCH



3. CHEMICAL REACTION TANKS



4. CLARIFIERS - SLUDGE SEPARATION



8.SLUDGE SEALED IN HDPE BAGS WITH DULY LABELLED



7.DRIED SLUDGE ON BED



6B. SLUDGE DRIER



5. POST FILTRATION OF WATER

6 A. TREATED WATER TO PARKS & UPSIDC DRAIN

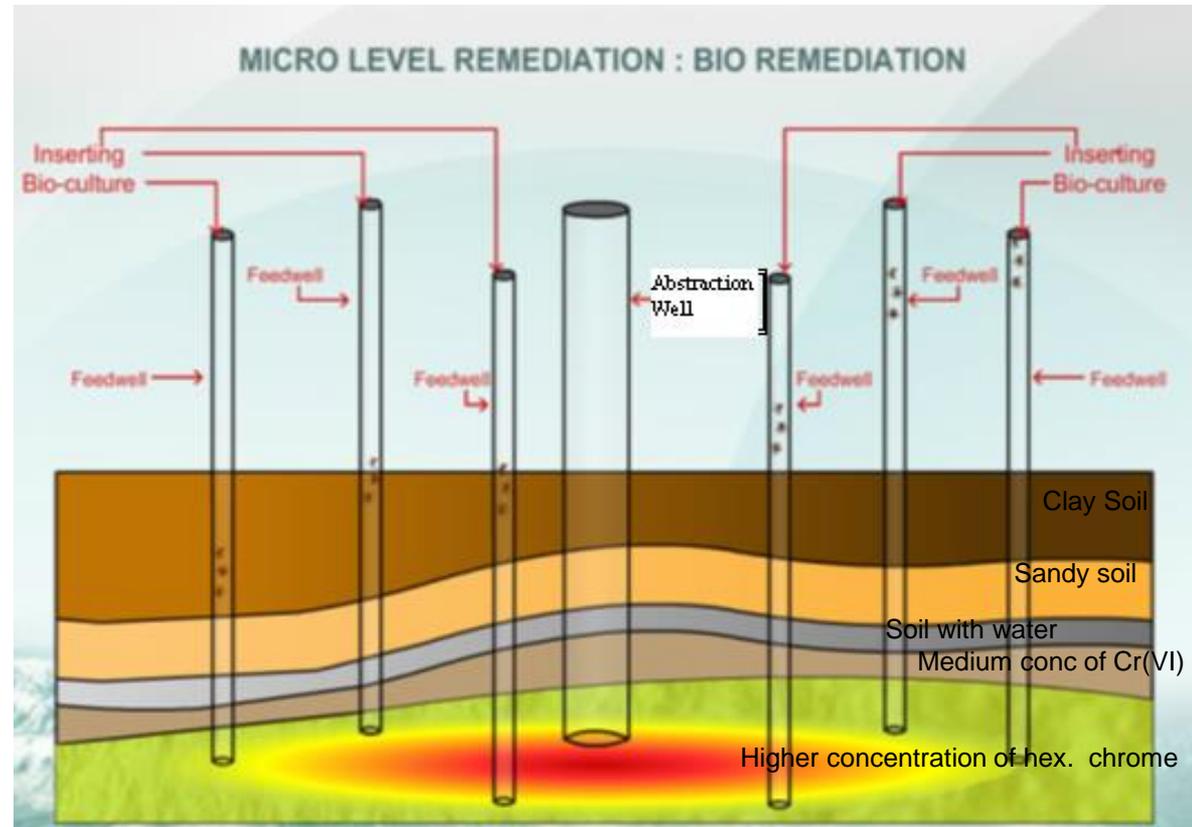


GROUND WATER REMEDIATION IN AND AROUND LOHIANAGAR GHAZIABAD

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- The latest Technology on remediation of chrome contaminated site is BIO-REMEDIATION. This technology acclimatized to Indian condition, was developed and patented by **I.I.T- Madras**.
- The bio-culture is fed systematically to the contaminated area and the required amount of nutrients are fed from time to time.
- The **bio-culture converts the hexavalent chromium to trivalent chromium** which remains in undissolved condition into the soil. The water eventually becomes free of the hexavalent and trivalent chromium

BIO-REMEDIATION



Essential Requirement for Effective bio-remediation:

- For effective bio-remediation, SPRL had requested District Administration to stop abstraction of ground water through several submersible pumps installed by Municipal Corporation and residents in the area around the contaminated zone. This will also avoid drifting the contaminated water in uncontrolled condition, which **may increase the bio-remediation implementation time**.
- Adequate water supply for domestic consumption was to be ensured by Municipal Corporation, Ghaziabad for which two tube wells of 40000 to 50000 Litres/Hour Capacity were handed over in 2010 by SPRL. 9

AWARENESS PROGRAMMES AND IMPLIMENTATION OF BIO-REMEDICATION



DM Ghaziabad Discussing with Consultant on Bio Remediation Project in Collectorate



Discussion with Consultant in Awareness Programme at Nigar Nigam Ghaziabad

Purpose:

1. Awareness was given on bio-remediation and residents were requested not to use in-house submersibles.
2. Nagar Nigam was requested to give sufficient water so that the residents do not use their in-house submersibles.

2. BIOREMEDIATION (Culture production Capacity 48 KL / Month)



Series of CRB Culture Feed Wells

I. PUMP AND TREAT

1. Actual Water treated/ Day (Avg. Since Jan 2012)	464 KL/Day
2. Total Trivalent Chrome Sludge sent to TSDF Kanpur	459 MT (Till date)
3. Use of Treated Water (for irrigation in parks)	100 %

II. BIOREMEDIATION

1. CRB Culture Injected into Feedwells	2443 KL (Till date)
2. CRB Culture Barriers	
A. Green Belt (C Block side)	400 m
B. Green Belt (ECE Boundary side)	250 m
C. Residential Area	In pockets
D. Green Belt (Opp. Hamdard)	70 m
E. Bewteen ECE and Bhawani Flour Mill	150 m

III. WATER SUPPLY BY TANKER

10 Tankers/ Day

- **SPRL is Continuously running the ETP, Maintaining the CRB Culture Barrier and Supplying water through Tankers**

Ground water status as a result of Remediation Project undertaken :

Permissible Standard for Cr(VI)
in drinking water ≤ 0.05 mg/l

	Ground Water Abstraction	Cr(VI) in mg/l as per report of National Test House, Govt. of India	
		Max value of Cr(VI)	Dec-22
Plume-I Residential Area	Bore Well-1 (Near Banke Bihari Temple)	16.1 (as on 18.11.2014)	0.009
	Bore Well - 2 (Park Near C-292)	3.52 (as on 11.03.2013)	0.009
	Bore Well - 3 (Park Near C-239)	11.05 (as on 21.02.2012)	0.027
Plume-II Industrial Area	Bore Well-4 (M/s Mascot Tools)	0.09 (as on 01.11.2012)	0.017
	Bore Well - 5 (M/s Lectrix Motors)	14 (as on 15.07.2014)	0.014

- All the five bore wells are treated with chrome level within the accepted limit as per UPPCB Norms for more than 5 years

1. State Govt. / UPPCB should take over the charge of Project as per NGT Order

State Government / UPPCB should take over the charge of the Ground water Remediation Project from SPRL as SPRL has already treated the two identified plumes and had informed UPPCB & District Administration, Ghaziabad in this regard vide letter dated 15.02.2018.

In the water consent issued to SPRL on 04.03.2020 (valid for 5 years), there is no new action pending for Lohianagar Project. This verifies that we have completed the project.

2. SPRL To Recover Rs 10.89 Crores from M/s Mascot

UPPCB / District Administration, Ghaziabad should recover Rs. 10.89 Crores (amount as on 31.07.2022) from M/s. Mascot (India) Tools & Forgings Pvt. Ltd. towards its share of (37%) expenses already incurred while remediating the ground water and hand over the said amount to Shriram Pistons & Rings Ltd.

3. To Vacate Stay Order of Plot No A-19

Regional Manager, UPSIDA (Nodal Officer appointed by District Magistrate, Ghaziabad) may be directed to get the stay order passed by Delhi High Court in Company Petition No. 36/1980 (B.K. Jain Vs. Electronic & Computers (India) Ltd.) vacated so that further detailed study for A-19 Plot can be done. Thereon, the remediation activity may be done by State Government as per Order of Hon'ble NGT dated 12.04.2019.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No.

दिनांक
Date

सेवा में,

पंजीकृत

संशोधन पत्र

मै० चांदनी केमिकल्स प्रा०लि०,
24-वाई-1, देवकी नगर, यशोदा नगर
कानपुर नगर।

विषय- माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 14/2020 चांदनी केमिकल्स प्रा०लि० बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 05.12.2022 के अनुपालन के सम्बंध में।

महोदय,

कृपया बोर्ड के पत्र सं० H87776/सी-2/N.G.T.-46/2023 दिनांक 25.01.23 द्वारा प्रेषित नोटिस का संदर्भ ग्रहण करें जोकि माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 14/2020 चांदनी केमिकल्स प्रा०लि० बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 05.12.2022 के अनुपालन के सम्बंध में है। सूचित करना है कि उक्त पत्र में टंकण त्रुटिवश माननीय राष्ट्रीय हरित अधिकरण के स्थान पर माननीय उच्चतम न्यायालय टंकित हो गया है।

तत्कम में माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 14/2020 चांदनी केमिकल्स प्रा०लि० बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 05.12.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के सुसंगत अंश निम्नवत हैं :-

.... 208. We accordingly, answer issue VII holding that appellant having violated the provisions of Water Act 1974, Air Act 1981 and EP Act 1986, therefore is also liable for action under PMLA 2002.

209. Issue VII is answered in affirmative and against appellant.

210. In view of the above discussion, we allow Appeal partly in the manner as under:

I. Appellant shall pay environmental compensation of Rs. 23,09,31,000/- (Rupees twenty-three crore nine lakhs thirty-one thousand only) with UPPCB within three months, failing which, recovery proceedings in accordance with law, shall be initiated by the Competent Authority without any further delay.....

माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण में पारित आदेश दिनांक 05.12.2022 में उद्योग को रूपये 23,09,31,000/- की पर्यावरणीय क्षतिपूर्ति धनराशि उ०प्र० प्रदूषण नियंत्रण बोर्ड में 3 माह में जमा किये के निर्देश जारी किये गये हैं।

अतः माननीय राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के अनुपालन में पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में निर्धारित समयसीमा के अन्तर्गत जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही प्रारम्भ कर दी जायेगी।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :-

1. जिलाधिकारी, कानपुर नगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर नगर को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि निर्धारित समय सीमा में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली हेतु कार्यवाही सुनिश्चित की जायें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref. No.

सेवा में,

मै० वारिस केमिकल्स प्रा०लि०,
रजिस्टर्ड आफिस 117/एल-1/349-बी,
मॉडल टाउन, पाण्डु,
कानपुर नगर।

पंजीकृत

दिनांक

Date

संशोधन पत्र

विषय- माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 18/2020 (आई०ए० सं०-130/2022) वारिस केमिकल्स प्रा०लि०, बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 16.01.2023 के अनुपालन के सम्बंध में।

महोदय,

कृपया बोर्ड के पत्र सं० H87777/सी-2/N.G.T.-46/2023 दिनांक 25.01.23 द्वारा प्रेषित नोटिस का संदर्भ ग्रहण करें जोकि माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 18/2020 (आई०ए० सं०-130/2022) वारिस केमिकल्स प्रा०लि०, बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 16.01.2023 के अनुपालन के सम्बंध में है। सूचित करना है कि उक्त पत्र में टंकण त्रुटिवश माननीय राष्ट्रीय हरित अधिकरण के स्थान पर माननीय उच्चतम न्यायालय उल्लिखित हो गया है।

तत्कम में माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 18/2020 (आई०ए० सं०-130/2022) वारिस केमिकल्स प्रा०लि०, बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 16.01.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के सुसंगत अंश निम्नवत हैं :-

.... 230. We accordingly, answer issue VII holding that appellant having violated the provisions of Water Act 1974, Air Act 1981 and EP Act 1986, therefore is also liable for action under PMLA 2002.

231. Issue VII is answered in affirmative and against appellant.

232. In view of the above discussion, we allow Appeal partly in the manner as under:

I. Appellant shall pay and deposit environmental compensation of Rs. 25,39,68,750/- (Rs. twenty five crores, thirty nine lacs, sixty eight thousands, seven hundred and fifty only) with UPPCB within three months, failing which, recovery proceedings in accordance with law, shall be initiated by the Competent Authority without any further delay.....

माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण में पारित आदेश दिनांक 16.01.2023 में उद्योग को रूपये 25,39,68,750/- की पर्यावरणीय क्षतिपूर्ति धनराशि उ०प्र० प्रदूषण नियंत्रण बोर्ड में 3 माह में जमा किये के निर्देश जारी किये गये हैं।

अतः माननीय राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के अनुपालन में पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०ए०ए०एस० कोड-UBIN0570150 में निर्धारित समयसीमा के अन्तर्गत जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही प्रारम्भ कर दी जायेगी।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :-

1. जिलाधिकारी, कानपुर नगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर नगर को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि निर्धारित समय सीमा में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली हेतु कार्यवाही सुनिश्चित की जायें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

Nagar Nigam 13a direction for CCRP (2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.com

वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

Phone : 0522-2720828, 2720831

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E-mail : info@uppcb.com

Website : www.uppcb.com





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No.

109/301/आर०के० नगर
कानपुर नगर।

दिनांक
Date

7-2-23

सेवा में,

पंजीकृत

संशोधन पत्र

मै० रूकमणि केमिकल्स लि०,
109/301, आर०के० नगर
कानपुर नगर।

विषय- माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 16/2020 (आई०ए० सं०-128/2022) रूकमणि केमिकल्स लि० बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 05.12.2022 के अनुपालन के सम्बंध में।

महोदय,

कृपया बोर्ड के पत्र सं० H87711/सी-2/N.G.T.-46/2023 दिनांक 24.01.23 द्वारा प्रेषित नोटिस का संदर्भ ग्रहण करें जोकि माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 16/2020 (आई०ए० सं०-128/2022) रूकमणि केमिकल्स लि० बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 05.12.2022 के अनुपालन के सम्बंध में है। सूचित करना है कि उक्त पत्र में टंकण त्रुटिवश माननीय राष्ट्रीय हरित अधिकरण के स्थान पर माननीय उच्चतम न्यायालय उल्लिखित हो गया है।

तत्कम में माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 16/2020 (आई०ए० सं०-128/2022) रूकमणि केमिकल्स लि० बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 05.12.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के सुसंगत अंश निम्नवत हैं :-

.... 214. We accordingly, answer issue VII holding that appellant having violated the provisions of Water Act 1974, Air Act 1981 and EP Act 1986, therefore is also liable for action under PMLA 2002.

215. Issue VII is answered in affirmative and against appellant.

216. In view of the above discussion, we allow Appeal partly in the manner as under:

I. Appellant shall pay the aforesaid amount of Rs. 13,69,56,375/- (Rupees thirteen crore sixty nine lakhs fifty six thousand three hundred and seventy five only) with UPPCB within three months, failing which, recovery proceedings in accordance with law, shall be initiated by the Competent Authority without any further delay.....

माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण में पारित आदेश दिनांक 05.12.2022 में उद्योग को रूपये 13,69,56,375/- की पर्यावरणीय क्षतिपूर्ति धनराशि उ०प्र० प्रदूषण नियंत्रण बोर्ड में 3 माह में जमा किये के निर्देश जारी किये गये हैं।

अतः माननीय राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के अनुपालन में पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या=701502010002104 आई०ए०ए० कोड-UBIN0570150 में निर्धारित समयसीमा के अन्तर्गत जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही प्रारम्भ कर दी जायेगी।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :-

1. जिलाधिकारी, कानपुर नगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर नगर को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि निर्धारित समय सीमा में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली हेतु कार्यवाही सुनिश्चित की जाये।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

Nagar Nigam 13a direction for CCRP (2)
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref. No.

H88628/सी-2/N.G.T.-46/23

दिनांक

Date

7-2-23

सेवा में,

पंजीकृत

संशोधन पत्र

मै० हिलजर केम प्रा०लि०,
24-वार्ड-1, देवकी नगर, यशोदा नगर
कानपुर नगर।

विषय- माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 17/2020 हिलजर केम प्रा०लि० बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 15.12.2022 के अनुपालन के सम्बंध में।

महोदय,

कृपया बोर्ड के पत्र सं० H87778/सी-2/N.G.T.-46/2023 दिनांक 25.01.23 द्वारा प्रेषित नोटिस का संदर्भ ग्रहण करें जोकि माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 17/2020 हिलजर केम प्रा०लि० बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 15.12.2022 के अनुपालन के सम्बंध में है। सूचित करना है कि उक्त पत्र में टंकण त्रुटिवश माननीय राष्ट्रीय हरित अधिकरण के स्थान पर माननीय उच्चतम न्यायालय उल्लिखित हो गया है।

तत्कम में माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 14/2020 हिलजर केम प्रा०लि० बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 15.12.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के सुसंगत अंश निम्नवत हैं :-

.... 203. We accordingly, answer issue VII holding that appellant having violated the provisions of Water Act 1974, Air Act 1981 and EP Act 1986, therefore is also liable for action under PMLA 2002.

204. Issue VII is answered in affirmative and against appellant.

205. In view of the above discussion, we allow Appeal partly in the manner as under:

I. Appellant shall pay environmental compensation of Rs. 25,52,34,375/- (Rs. twenty five crores fifty two lakhs thirty four thousand three hundred and seventy five only) with UPPCB within three months, failing which, recovery proceedings in accordance with law, shall be initiated by the Competent Authority without any further delay.....

माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण में पारित आदेश दिनांक 15.12.2022 में उद्योग को रूपये 25,52,34,375/- की पर्यावरणीय क्षतिपूर्ति धनराशि उ०प्र० प्रदूषण नियंत्रण बोर्ड में 3 माह में जमा किये के निर्देश जारी किये गये हैं।

अतः माननीय राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के अनुपालन में पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में निर्धारित समयसीमा के अन्तर्गत जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही प्रारम्भ कर दी जायेगी।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :-

1. जिलाधिकारी, कानपुर नगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर नगर को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि निर्धारित समय सीमा में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली हेतु कार्यवाही सुनिश्चित की जायें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,

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Nagar Nigam 11a direction for CCRP (2)

T.C.-12 V, Vibhuti Khand, Gomti Nagar,

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड 1137 UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं० H87775/सी-2/N.G.T.-46/23
Ref. No.

दिनांक 7-2-23
Date

सेवा में,

पंजीकृत

संशोधन पत्र

मै० अमेलिहा टैक्सटाइल्स एण्ड केमिकल्स प्रा०लि०,
रजिस्टर्ड आफिस 6/31-सी, पार्वती बगला रोड, तिलक नगर,
कानपुर नगर।

विषय- माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 15/2020 (आई०ए० सं०-127/2022) अमेलिहा टैक्सटाइल्स एण्ड केमिकल्स प्रा०लि० बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 16.01.2023 के अनुपालन के सम्बंध में।

महोदय,

कृपया बोर्ड के पत्र सं० H87775/सी-2/N.G.T.-46/2023 दिनांक 25.01.23 द्वारा प्रेषित नोटिस का संदर्भ ग्रहण करें जोकि माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 15/2020 (आई०ए० सं०-127/2022) अमेलिहा टैक्सटाइल्स एण्ड केमिकल्स प्रा०लि० बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 16.01.2023 के अनुपालन के सम्बंध में है। सूचित करना है कि उक्त पत्र में टंकण त्रुटिवश माननीय राष्ट्रीय हरित अधिकरण के स्थान पर माननीय उच्चतम न्यायालय उल्लिखित हो गया है।

तत्कम में माननीय राष्ट्रीय हरित अधिकरण में योजित अपील संख्या 15/2020 (आई०ए० सं०-127/2022) अमेलिहा टैक्सटाइल्स एण्ड केमिकल्स प्रा०लि० बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड में पारित आदेश दिनांक 16.01.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश के सुसंगत अंश निम्नवत हैं :-

.... 223. We accordingly, answer issue VII holding that appellant having violated the provisions of Water Act 1974, Air Act 1981 and EP Act 1986, therefore is also liable for action under PMLA 2002.

224. Issue VII is answered in affirmative and against appellant.

225. In view of the above discussion, we allow Appeal partly in the manner as under:

I. Appellant shall pay and deposit environmental compensation of Rs. 11,92,50,000/- (Rupees eleven crore ninety two lakhs fifty thousand only) with UPPCB within three months, failing which, recovery proceedings in accordance with law, shall be initiated by the Competent Authority without any further delay.....

माननीय राष्ट्रीय हरित अधिकरण द्वारा प्रकरण में पारित आदेश दिनांक 16.01.2023 में उद्योग को रुपये 11,92,50,000/- की पर्यावरणीय क्षतिपूर्ति धनराशि उ०प्र० प्रदूषण नियंत्रण बोर्ड में 3 माह में जमा किये के निर्देश जारी किये गये हैं।

अतः माननीय राष्ट्रीय हरित अधिकरण के उपरोक्त आदेश के अनुपालन में पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के, यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में निर्धारित समयसीमा के अन्तर्गत जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यालय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही प्रारम्भ कर दी जायेगी।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि :-

1. जिलाधिकारी, कानपुर नगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, कानपुर नगर को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि निर्धारित समय सीमा में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली हेतु कार्यवाही सुनिश्चित की जायें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
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Closure directions issued against defaulter tannery units

S.No.	Action Taken	Date	Reason of Action Taken
1.	Direction for Closure and disconnection of electricity of 251 tannery units	18.11.2018	Non availability of sewage at inlet of CETP for dilution due to maintenance of trunk sewer line.
2.	Direction for Closure and disconnection of electricity of 19 tannery units	26.12.2018	Overflow from pumping station no.-4 (Budhiyaghat)
3.	Direction for Closure and disconnection of electricity of 09 tannery units	31.12.2018	Over capacity production.
4.	Direction for Closure and disconnection of electricity of 91 tannery units	06.01.2019	Overflow from pumping station no.-3 (Wajidpur)
5.	Direction for Closure and disconnection of electricity of 114 tannery units	09.01.2019	Overflow from pumping station no.-2 (Sheetla bazar)
6.	Direction for Closure and disconnection of electricity of 122 tannery units	01.10.2019	Non availability of sewage at inlet of CETP for dilution due to maintenance of trunk sewer line.
7.	Direction for Closure and disconnection of electricity of 02 tannery units	17.08.2020	Over capacity production.
8.	Direction for Closure and disconnection of electricity of 05 tannery units	11.12.2020	Over capacity production.
9.	Direction for Closure and disconnection of electricity of 09 tannery units	01.01.2021	To prevent overflow from pumping station no.-4 (Budhiyaghat)
10.	Direction for Closure and disconnection of electricity of 95 tannery units	18.03.2021	Over flow from Pumping Station 3 (Wajidpur) and operation of tannery units during closure roster period.
11.	Direction for Closure and disconnection of electricity of 09 tannery units	07.01.2022	Found operational during bandi roster period.
12.	Direction for Closure and disconnection of electricity of 121 tannery units	28.01.2022 and 30.04.2022	Due to non payment of dues for contribution towards New 20 MLD CETP
13.	Direction for Closure and disconnection of electricity of 213 tannery units	15.09.2022	Due to damage of TEPH pipe line carrying CETP effluent.

Detail of Environmental Compensation imposed against operator of STP and CETP Kanpur

S.No	Action Taken	Date	Reason of Action Taken	Responsible Agency
1	Imposition of Environmental Compensation of Rs 2.5 Lac	25.04.2019	Discharge of untreated sewage to Ganga river due to damage in sewer line and not pumping sewer to STP of 130 MLD, 43 MLD and 5 MLD at Jajmau, Kanpur.	GPCU UP Jal Nigam Kanpur
2	Imposition of Environmental Compensation of Rs 1.5 Lac	04.06.2019	Discharge of untreated sewage from 130 MLD and 43 MLD STP Jajmau, Kanpur.	GPCU UP Jal Nigam Kanpur
3	Imposition of Environmental Compensation of Rs 1.5 Lac	01.01.2021	Due to not achieving the standards at the outlet of 36 MLD CETP, Jajmau, Kanpur	GPCU UP Jal Nigam Kanpur
4	Imposition of Environmental Compensation of Rs 11.25 Lac	04.06.2021	Discharge of untreated sewage from 130 MLD STP.	KRMPL
5	Imposition of Environmental Compensation of Rs 3.75 Lac	31.08.2021	Discharge of untreated sewage from Sheetla Bazar drain.	GPCU UP Jal Nigam Kanpur
6	Imposition of Environmental Compensation of Rs 5.25 Lac	15.09.2021	Non compliance of CETP Jajmau, Kanpur	GPCU UP Jal Nigam Kanpur
7	Imposition of Environmental Compensation of Rs 5.625 Lac	05.01.2022	Discharge of untreated sewage from Sheetla Bazar drain.	GPCU UP Jal Nigam Kanpur
8	Imposition of Environmental Compensation of Rs 5.625 Lac	05.01.2022	Discharge of untreated sewage from Budhiyaghat drain.	GPCU UP Jal Nigam Kanpur
9	Imposition of Environmental Compensation of Rs 1.50 Lac	13.01.2022	Discharge of untreated sewage from Dubka drain.	Cantonment Board, Kanpur
10	Imposition of Environmental Compensation of Rs 9.75 Lac	28.01.2022	Discharge of untreated sewage from Sheetla Bazar drain.	UP Jal Nigam (Rural)

1140

S.No	Action Taken	Date	Reason of Action Taken	Responsible Agency
11	Imposition of Environmental Compensation of Rs 0.375 Lac	08.03.2022	Due to non operation of 43 MLD STP and discharging untreated sewage effluent from Airforce Nala	KRMPL
12	Imposition of Environmental Compensation of Rs 5.25 Lac	14.04.2022	Discharge of untreated sewage from Budhiyaghat drain.	UP Jal Nigam (Rural)
13	Imposition of Environmental Compensation of Rs 3.75 Lac	14.04.2022	Discharge of untreated sewage from Sheetla Bazar drain.	UP Jal Nigam (Rural)
14	Imposition of Environmental Compensation of Rs 11.625 Lac	20.04.2022	CETP Jajmau was found non complying during the period 01-06-2021 to 05-04-2022	GPCU UP Jal Nigam (Urban)
15	Imposition of Environmental Compensation of Rs 99.0 Lac	20.04.2022	Not proper operation of 130 MLD and 43 MLD STPs.	KRMPL
16	Imposition of Environmental Compensation of Rs 1.125 Lac	17.06.2022	due to untreated discharge from 130 MLD STP Jajmau through Airforce Nala	KRMPL
17	Imposition of Environmental Compensation of Rs 3.375 Lac	15.07.2022	due to untreated discharge through Airforce Nala as rising main was damaged.	KRMPL
18	Imposition of Environmental Compensation of Rs 48.375 Lac	16.09.2022	CETP Jajmau was found non complying during the period 06-04-2022 to 12.08.2022.	GPCU UP Jal Nigam (Urban)
19	Imposition of Environmental Compensation of Rs 21.0 Lac	16.09.2022	due to untreated discharge from 130 MLD and 43 MLD STP Jajmau through Airforce Nala	KRMPL
20	Imposition of Environmental Compensation of Rs 14.20 Lac	21.10.2022	due to untreated discharge from 130 MLD STP Jajmau through Airforce Nala	KRMPL